the Bill is primarily meant to check the activities of the anti-national, anti-social and communal elements in the disturbed areas of Punjab and Chandigarh. I would earnestly request the \$.00 P.M. hon. Members of the august House to give a serious thought to all these aspects and 1 hope and trust that this Bill also receives their support.

The questions were proposed.

I. The Budget (Punjab), 1985-86

II. The Punjab (Vote on Account) Bill, 1985 .

HI. The Punjab Appropriation (No. 2) Bill, 1985

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): Madam, I beg to move:

"That the Bill to -provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1985-86, as passed by the Lok Sabha, be taken into consideration."

Madam, this Bill arises out of a sum of R3. 1178.45 crores voted by the Lok Sabha on the 26th March, 1985, and Rs. 953.46 crores charged on the Consolidated Fund of the State of Punjab as shown in the Vote on Account papers circulated along with the Budget paper on 19th March, 1985. These amounts have been sought to enable the Government of punjab to meet its essential expenditure during The first six months of the next financial year, April to September 1985, pending approval of the whole year's Budget by the appropriate Legislature. Full details of these provisions are given in the Vote on Ac-• count Pamphlet.

Madam, I move.

THE VICE-CHAIRMAN (SHRI-MATI KANAK MUKHERJEE): You

move the Punjab Appropriation (No. 2) Bill, 1985 also.

(No. 2) Bill, 1985

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY): Madam, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1984-85, as paused by the Lok Sabha, be taken into consideration."

Madam, this Bill arises out of a Bum of Rs. 55.68 crores voted by the Lok Sabha on the 26th March, 1985 and Rs. 706.25 crores charged on the Consolidated Fund of the State of Punjab.

These amounts have been sought to cover the additional requirements in the current financial year. Full details of the provisions are given in the Supplementary Demands .circulated to the Members on the 19th March, 1985.

Madam, I move.

The questions were proposed.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Now, the Statutory Resolution moved by the Home Minister, the Motion moved by Shri Jagdambi Prasad Yadav, Motions for the consideration of the Bills and the Budget (Punjab), 1985-86 are open for discussion. Any Member desiring to speak may do so. Afterwards the Ministers concerned and the Mover of the Motion will reply.

SHRI SHANTIMOY GHOSH (West Bengal); Madam Vice-Chairman, in the beginning I must say that we are opposed to this sort of method, the method of proclaiming President's rule in Assam, which has now been done in the case of Punjab also. I may assure you that no such method can help the solution in Punjab. We have seen that in Punjab after the Proclamation- of the President's rule such incidents took place. In fact, [Shri Shantimoy Ghosh] after the President's rule was imposed in Punjab, the most disastrous incidents took place in Punjab. What is required is no such methods but a pol'tical solution to the problem. We all know that the situation in Pun; ab is still very critical. And we are very much disturbed to see that there are forces to aggravate the situation also there. We are very much disturbed to fee that communal polarisation in Pan jab has taken place and there is a sense of alienation prevailing in the Sikh Community. Also there are extremists who are out to destroy any attempt or sabotage any attempt, at solution. These extremists are helped and abetted by the imperialist :

We know that the Sikh extrem

active in various parts of the world, especially in England, Canada and United. States and they are also in league with the J&K Liberation Front who are responsible for the murder of our Indian diplomat, Mr. Mhatre. These are all very serious matters.

It is appalling to know that some ago, on the 7th of March, on the Holiday, the Akali leaders at Anand-pur Sahib left the platform and gave it to the extremists. When Shri Longo-wnl was released, he made a statement that he was against Khalistan, he was against any extremism and that he was for the unity of the country. He declared his adherence to the Constitution. Later on, we are now astonished to find that under pressure from Akali extremists, he is now issuing statements which are contrary to his previous statement and which will not help in finding a solution to the problem. Further, it has also come out in the press that the SGPC has in budget, allocated some money for imparting military training. This is very detrimental to the interests of the country. It is now for Akali Dal to come out and pronounce their real intentions.

We are very happy that the Prime Ministerdespite his utterances dur-e election campaign when he levelled charges against the opposition parties for supporting the Anandpur Sahib Resolution, which was strongly refuted by all opposition parties-on the 14th of March in this House said that he was not insisting on withdrawal of Anandpur Sahib Resolution as the pre-condition for talks with Akalis. Again in the Rajya Sabha, on the 14th of March, the Home Minister also declared that the Government is prepared to enquire into all those happenings. We welcome all these steps and we feel that the Government's stand on these issues should be further clarified. We welcome the statement made by the Home Minister in Rajya Sabha. We do not rule out the possibility of holding an inquiry in regard to riots in Delhi, if that can lead to some proper solution to the problem. It would also be a welcome step. The other announcement is that the 2nd June statement of the late Prime Minister will be the basis for the negot'ation.?. We welcome this statement also. Now. if the Akali Dal wants a solution, il is up to them to come out with cug-gestions and proposals. If they fail to do so, it will really be harmful for the country. In particular, it will be harmful for the people of Punjab, for whom they stand.

Now. the Akalis should remember. should keep in mind, that no party, no individual, in the country, will allow this country to be disintegrated. We will defend the unity of the country; all the parties present here. There may be genuine grievances of the people. They ought to be considered. But continuous surrender and compromise with the extrem'sts has been making things difficult. We that the Akali Dal. leadership should come out in condemnation of the killing of the BJP leader. Shri Manchanda, two days'ago. This is desirable for creating a congenial atmosphere. I welcome, we all welcome, the release of the Akali leaders, as has been referred to already. Some more Akali leadens are still in jail. I hope, the Government will consider their release also. Their release will help in the creation of a congenial atmosphere because the released Akali leaders alone will not be able to take any decision. We feel, this w-H rather continue to perpetuate the position, the. matter will be dragged on and we will not be able to find a solution. This will prove harmful to all concerned.

In the Rajya Sabha, on the 14th March, even in some other places, the Pnme Minister said that the acceptance of the relig'ous demands has proved to be a wrong step. This is what we also want to say. We should take a forthright stand and then only we will be able to find a solution. We cannot allow the Punjab situation to drag on any more. We all know that this is a border State. Acoss the border, Pakistan is being armed by U.S. imperialism. Therefore, if the situation in the area .continues to be like this, it will certainly pose a serious problem to the security of the ..country. Therefore, in this context, Government should come out with a clear whatever stand Whatever intentions indications the Government have given in the Rajya Sabha, should be marie very clear. more clear, particularly, in regard to the holding of enquiry into the Delhi riots. The Government may also consider bring-ing the incidents in other places into the ambit of the enquiry.

Now, what should be our attitude to the demands of the Akalis? What should be our altitude in regard to Chandigarh and other related issues? We feel a time will come when negotiations will be possible. The Akali Dal should not miss this opportunity. They should not surrender to the extremists. It is the duty of the Gov-

ernment to take the Opposition into confidence and do not bother about them. Government should unilateral, ly declare its position on Chandigarh, water dispute and other border villages. They should come forward with concrete proposals in this regard. As I 'said, the Akali Dal should not miss the opportunity. They should dissociate themselves from the extremists. T.iey should take the opportunity, come to the negotiating table for talks and help in finding a solution to the problem. Even if they do not do it, the Government should declare its position unilaterally, take the opposition into confidence and mobilise the people in favour of such a proposition so that the entire country can stand with them and a solution to the Punjab problem is found.

With these words, I thank you.

SHRI NIRMAL CHATTERJEE (West Bengal): The House may know that this is hi? maiden soeech.

आ दाबारा सिहः मंडम. मुझे जो सारे ईश्युज रखे गये हैं उन सब कें बारे में कहना है। यहां कहा गया है कि पंजाव के मसले को हल होना चाहिए। जरूर होना चाहिए। गंजाब के मसले का हल सारे देश के साथ जुड़ा हुया है और पंजाब का मसला हल होता चाहिए इस में कोई दो राये महीं हैं। लेकिन जैसी हिस्ट्री वयान की गई है मैं उस के बारे में कहना चाहता हं कि यह जो माडनीइज ग्रीर नान-माडनाइज को बात कही गई है यह सोचने की बात है। वहां एक भिडरवाले ने अपना काम चलाया और वायलेंस फैलायी। लोगों को मारा और वेगनाहों का खन किया। किसी एक जरुस ने जो आज संकाली पार्टी में है उस के खिलाफ एक बार भी खाबाज नहीं उठाई कि यह गलन बात है। उल्टे यह कहा गया कि यह मी अमृतधारी सिख हैं, वापेटाइज्ड सिख हैं उन को मारा जा रहा है, एनकाउन्टर में पलिस उन को भार रही है। हम यह कहने ये कि गुरुद्वारे में सियासत नहीं होनी चाहिए। उन्होंने कहा कि हमारा गुडारा ग्रीर सियासत एक है। इसी लिये ग्राज

[श्री दरवारा सिंह]

मैं एक बड़ी अहम वान बताना चाहना हं कि साढ़े 12 लाख का जो बजट तैयार कर के उस की तकसीम की गई है उस में कहा गया है कि ढाई लाख रुपया आर्म्स की टेनिंग देने के लिए है। यह ढ़ाई लाख रूपया ही नहीं, इस से ज्यादा पैसा है जो उन को प्रचार के लिए खर्च करना है। वह हेट्रेड पैदा करने के लिए खर्च हो रहा है। वह सिखों को बचाने के लिए प्रचार नहीं होगा और आगे उन्होंने कहा सिखी जीवन देने के लिये यह हो रहा है। यह सारा प्रचार इसी बात के लिये होगा । भागे उन्होंने कहा कि मुकम्मिल श्रख्तियार मिलना चाहिए श्रीर इस नाम पर डेढ करोड रूपया फलां चीज पर खर्च होगा ग्रीर वह सारे ग्रखराजात इसी लिये हो रहे हैं। उन्होंने ग्रपने प्वाइंट को कंसालिडेट किया है । ग्राप बजट जरूर इस तरह का बन्ध दें लेकिन जब भिडर-वाले वायलेंस कर रहे थे और सारे कत्ल हो रहे थे तो लोगोंवाल जो श्राज बयान देते हैं वह हमेशा सौ, डेढ़ सौ ग्रादमियों को रोज ज्ञकाल तख्त के सामने कसम खिलाते थे कि हम एक दिन के हक्म पर **श्रपनी जान वार**ो जिस का मतलब यह था कि बह ग्राउन्ड क्लियर कर रहे थे झौर उसका इस्तेमाल भिडरावाले करते रहे। यह बात सोची समझी स्कीम के मतहत होती थी। उन्होंने कभी यह नहीं कहा कि बेगुनाह मारे जा रहे हैं। यह कहा है कि बापेटाइज्ड सिख मारे जा रहे हैं श्रौर जो उन के साथ एन्काउन्टर में श्राये, जिन से ग्रसलहा मिला, जिन्होंने बेगुनाहों का खुन किया ग्रगर वह मारे गये हैं तो उन के पीछे रहने वाले जितने हैं उन सबको गुरद्वारे में ले जा कर उन को ग्रानर किया गया कि उन के ग्रादमियों ने बहत ग्राच्छा काम किया है। यह बात ग्राप छोड़िये। इस बात के लिए जो भी कहा जा रहा है, कहा जाये लेकिन यह जो कहने हैं कि दिल्ली के दंगों की इंक्वायरी करो, जब इन्दिरा गांधी का करल किया गया उस के बाद का। वह कल्ल क्यों हम्रा है इस को बात नहीं करने और कहते हैं कि ब्लू स्टार क्यों हुआ। । ल्लू स्टार नहीं होना आहिए था और वह यह नहीं कहते कि इस ब्लू स्टार की नौबत क्यों अप्रथी। इस बात के लिये भी कोई र जन देने के बजाय दो च जें अलग आज कोई र जन देने के बजाय दो च जें अलग आज कोई र जन देने के बजाय दो च जें अलग आज को दे हैं। इमारे प्रयोगीभाषन के लोग भी उस में बहक जाल हैं। धाहते हैं कि इंक्वायरी करो दिरली की। लेकिन अगर सरकार इंक्वायरी करो दिरली की। लेकिन अगर सरकार इंक्वायरी करो दिरली की। लेकिन अगर सरकार इंक्वायरी करो जा की इस से पहले के भी ही सकती है कि जब कि इस की बुनियाद रखी गई। है

कैसे उन इलाकों में लोग मारे जा रहे थे जो कि उनके कल्ट नहीं हैं। 1978 में मंजी साहब गुण्हारे से उठाकर उन लोगों को जो कि निरंकारी कहे जाते थे, मारने के लिए तीन चार मील के फासले पर ले गये थे। ग्रापको वहां से चलना होगा कि किन लोगों ने ये चीजें करवाई थीं। तो रिलीजन और पोलिटिक्स पर ग्रापको ग्रटेक करना चाहिए। रिलीजन हमारा एक है, पोलिटिक्स अलहदा है । रिलीजन एक है, पोलिटिक्स कोई भी हो, इसके बारे में कोई जिन्न नहीं हो सकता। श्रब यह कहा जा रहा है कि गवर्नमेंट ने निक्ष्चय कर लिया है, होम मिनिस्टर ने कहा कि उनको छोडकर हम चाहते हैं कि हम किमी बात पर पहुंच सकें, हम उसके लिए तैयार हैं और यह भी कहा कि यह गलन बात है कि हमने कोई इलैक्शन के लिए किया । इलैक्शन के दौरान में कहा है कि ग्रकाली पार्टी चाहे तो ग्रपना व्यु-प्वाइंट रखे, हम गौर करने के लिए तैयार हैं। पालियामेंट के इलैक्शन में कहा, लैजिस्लेटिव ऐसेम्बलियों के इलैक्शन में सब जगह उन्होंने कहा। उसके लिए फोरी तौर पर जो पहला काम किया है, उन लोगों को छोड़ा है। उसके लिए तैयारी हो सकती है, लेकिन उसके लिए कुछ माहौल तो हो।

हमारे भाई साहब, प्रपोजिशन के बोले हैं। उन्होंने बताया कि म्रानंदपुर साहब का रैजोलूशन क्या है। मेरा ख्याल है कि लोग पढ़ते नहीं हैं या उसका गलत तर्जुमा करते हैं। होला मोहला में कहा गय

[27 MAR. 1985]

कि पहले झानंदपुर साहव रेजुल्जन की ये ये चीजों मानो तो हम वात करने के लिए आने हैं। तो कहां बात हो रही है? हम भी चाहने हैं बात हो । अपोजिशन के नोंग जो यहां बैठे हैं, अपनी बातों को प्राइम मिनिस्टर को बताएं, उनको राय र्वे। कमेटी जा रही है, लोगों से भिलेगी। हर ख्याल के लोगों से मिलने के बाद अपना एक ग्रेसैंसमेंट बहा लायेगी ग्रीर ग्रापकी ग्रसँसमेंट, जो ग्रपोजिशन की है. उनको कोफिडेंस में लेकर हम चाहते हैं कि इसका हल करें। हम अपोजिशन के लोग जो यहां पर बैठें हैं. हम उनकी हिमायत के लिए नहीं बैठे हैं। हम उसका हल निकालने के लिए यहां बैठें हैं । तो उसके लिए' कोग्रापरेंगैन का ऐटीटयड रखे. सामने ग्रायें ताकि यह पता लगे कि आप इसको हल करने के लिए मधामान रहे हैं। यहां पर अपोजिशन के लोग यह रास्ता अख्तियार नहीं कर रहें है। तो वे चार पांच कंडीशंस लगा रहें है कि आज इंडिया सिख स्ट्डेंटस फेडरेशन के गिरफ्तार लोगों को बाहर निकाल दो । अब उनको कैसे छोड दें। तेजनल सँचयरिटी ऐक्ट में जिन्हें पकडा हआ है, जिन्होंने गवर्नमेंट के खिलाफ कोई कसर नहीं उठाई. जिन्होंने सब को बरबाद किया, अगर उनको छोड दें तो च्या हो सकता है ? इस बात को गवनंमेंट कैसे माने ? कल्न सैकड़ों का हुआ, कल्ल मनचंदा का भी हथा है, हर रोज कोईन कोईलुटमार कायम है। तो जो सिलसिला है उसमें हम किसी फैसले की besलियत की तरफ जा रहें हैं? ऐसानहीं है। कछ करतेरहो स्रोर कछ कहते रही ताकि बात न बने। ये दोनों मिल-भगत की चीजें हो रहें हैं । उनको साफ करने की जरूरत है । इसके लिए गवर्नमेंट ने फैसला किया और उनको इसके लिए ग्रागे छोडा है, गवनंमेंट बडें है और हम चाहते हैं कि किसी फैसले पर पहुंच जायें । इसके लिए सरकार ने जो पहल की है, उसके जवाव में उनकी तरफ से कछ नहीं हुआ । लोगोवाल, बाप समझते हैं कि माडरेट्स में से है।

on 6-10-85. u/a 356 of the Constitution in relation the State 0/

लेकिन उसके बयान ग्राप पढ लंजिए कि माडरेट के हैं या क्या हैं ? लोगों में धसने के लिए उन्होंने कोई रास्ता मस्तियार किया हो, लेकिन जो बयान वयान है, आम लोग यह समझते हैं कि इनका स्टिफ ऐटोट्युड है । लेकिन यह बात तय समझनी चाहिए कि पंजाव का मसला अकालियों का मसला कनई नहीं है। यहमसला पंजाब का है. पंजाब के लोगों का है । वहां हिन्द और सिख का मसला है, दूसरे लोगों का है, जो वहां रह रहे हैं उनका है । मसला ग्रकालियों का नहीं । ग्रकाली तो 20 फीसदी होंगे। सारे सिखों के साथ नहीं रहे लेकिन मसले का हल सब चाहते हैं । उनके इन एकावटों से. उनके इन एक्णन्स से जो नकसान हम्रा है उसके बारे में सर्ज करना चाहता हूं। हमारी इकोनामी गैटर हई है। इस में 440 करोड़ पंजाब साल के बजट के हिस्से आए हैं। 440 से क्या बनेगा जबकि उधर हरियाणा को 700 करोड़ से ऊपर मिला है। हमारे यहां पहले से कम हआ। है और कम को वजह यह है हमारी इकोनामी शैटर हई है। हमा**रे** यहां जो काम स्टेगनेट हए हैं उसकी वजह से, जो सारे एक्शन किये जा रहे हैं. लोगों का करल किया जा रहा है, हरेसमेंट हो रही है, उसी वजह से यह कम हम्रा है। एक कम्यनिटी को खासतौर से हरैस करने के लिये जो एक जरिया अख्तियार किया गया है उसकी वजह से यहां ग्रोथ रेट 8.8 थी ग्रौर यह गिर कर 3.3 हो गई। आप समझते हें हम बैंक हो गये हैं.। हमारी पर-कितना कैंपिटा इन्कम सबसे ज्यादा थी वह गिरो है और गिरने के साथ जो ग्राटवें कमीशन नेरिपोर्ट की है उसमें यह कहा है कि जो नकसान हुआ है इस वजह से इस प्लान में 100 करोड़ कम किया है । हमारे हालात इतन गिरे इए हैं उनको महनजर रख कर कमीशन को कछ कहना चाहिये था लेकिन उन्होंने कुछ नहीं कहा । इकोनामी को गैटर हुई

289

देख कर पंजाव की सारी चीजें रुकावट में देख कर प्राइम मिनिस्टर ਜੇ हसैनीवाला में एलान किया है । उन्होंने वहां एक थीम डैम के लिये अपनी क्लीयरेंस दी है जो बरसों से वैसे ही पडा था उसके कम्पलीणन पर करीब करीब 1000 करोड रुपये खर्च ग्रायेगा । जापान और इटली वाले भी कहते हैं उन्होंने पाकिस्तान में भी डैम बनाया है. वह कहते हैं इसे पांच साल में तैयार कर देंगे । इसलिये मैं यह कहना चाहता ड कि उस काम के लिये सरकार पैसा देने के लिए तैयार है । यहां फाइनेंस मिनिस्टर साहब ने कहा है पैसा जितना आपको चाहिये, जितने पैसे की जरूरत है हम देने को तैयार हैं। 80 करोड़ रुपए पंजाव सरकार खर्चभी कर चको है। वहां के लिये ग्रीर भी रखा गया है।

थि। दरबारा सिंह]

मैरा कहना है कि पैसा रोके रखने से दुनरी जो हमारी रिक्षयते है, जो हमें मिलनी है सोशल तौर पर वह रूकती है। इसलिये सरकार से कहना चाहता हं कि 100 करोड रुपया कम से कम रिलीज करे ताकि जल्दी से जल्दी थीम डैम मुकम्मल हो सके ।

इनके साथ-साथ वकिंग ग्रुप न 762 करोड़ का प्लान दिया था लेकिन हमें 440 मिला है। हमारे यहां खतरे बढे हैं । वहां गड़बड़ियां हई हैं, इंडस्ट्रीज रुको है। एग्रीकल्चर को नकसान हुआ है लेकिन इसके वावजद भी हमने रेवोल्शन वहां एग्रीकल्चर में ग्रोन के लिए इंतजामात किये हैं। हमें इंटेनसिव काप प्लानिग करनेकी जरूरल है। इंटेन्सिव इंडस्टी चाहिये । हमें इन्टेसिव ऋष प्लानिंग की जरूरत इस लिये है ताकि उसके जरिये हम ज्यादा कमाई कर सकें ।

हमारे यहां पंजाब में बिजली के लिये पलेट रेट है। इसमें 150 करोड का घाटा हुआ है। दो तिहाई, हमारा जो प्रोडेक्शन है फड का उसका

[RAJYA SABHA] on 6-10-85 u/a 356 292 of the Constitution in relation the State of

हैं अप्रौर उसका सेन्टल पल में देते भी 100 करोड का हम खुद घाटा उठाते हैं। इस घाटे को पुरा करने की जरूरत है। इसके साथ-साथ 4 लाख, 10 हजार टयध्वील बहां चाल हैं लेकिन 1 लाख 25 हजार और खोलने की जरूरत है। बावजद इस बान के कि पंजाब में यह करल होते रहे हैं, ला एंड आईर की सिच्यएशन खराब हई है यह सब कुछ हम्रा है तीन साढे तीन साल में। मेरी सरकार ने जो काम किया है, सेन्टर की लीडरशिप के श्रदर, उस बारे में बताना चाहता हं कि 650 मैगावाट बिजली ग्रीर उसमें एडीशन की है। यह कोई छोटी वान नहीं है बावजुद इसके कि हम तकलीफ में थे, टेन्शन में थे। इसके बावजुद ग्रीर जरूरत है कि हमें अटोमिक एनजी मिलनी चाहिए। **एटो**मिक एनर्जी के लिये जो जगह देखी गई है। और ये दोनों जगहें ठीक पाई गई हैं। पांच हजार एकड जमीन और काफी क्यसैक पार्ने हम देने के लिये तैयार हैं। ग्रगर हरियाणा में रिफाइनरी लगसकती है और नरोरा में एटोमिक एनर्जी का प्लान्टस लग सकता है, ग्रीर साथ ही राजस्थान में भी एटोमिक एनर्जी प्लान्टस लग सकता है तो पंजाव में एटोमिक एनर्जी का प्लान्ट क्यों नहीं लग सकता है ? पंजाब को यह समझ कर कि यह एक बार्डर स्टेट, है इगनीर नहीं किया जा सकता है। ग्राज बोर्डर की बहत बडी बात नहीं रहगयी है। ब्राज इतने यंव निकल गये है कि बार्डर की बहुत बडें। के मत नहीं रह गई है । इसलिए हमें भी जल्दी से जल्दी एटोमिक एनर्जी मिलनी चाहिए ।

इसके साथ ही आखिर में एक वात कह कर मैं अपनी बात खत्म करता है और वह बात यह है कि प्लान का साइज बहाया जाना चाहिए। हमारा यह पंजाब जो एक बार्डर स्टेट है, इसकी ज्यादा मदद होनी चाहिए ताकि उस मदद से पंजाब अपने पांबों पर खड़ा हो सते। एक दफा यह अपने पांवों पर खडा हो जाएगा तो लाजिमी तौर पर, मैं झापसे

293

[37 MAR. 1886]

on 6-10-85 u/a 356 of the Constitution in relation the Sxate of Punjab

Gandhi. We have all seen in the capital city of this country and also at very many other

places very unwholesome things have

happened. The Sikhs were attacked, and a

feel'ng of alienation of the Sikhs from the

mainstream of this country was created. So, what was started as the water dispute or the

territorial dispute, has now taken the

dimensions of a psychological issue. So, at

यह ग्रजं करना बाहता हूं, फिर तायद इसकी इकनोमी के ज्यादा मजबून जरने की जरूरन नहीं पड़ेगी जो झाज की करूरत है । इन इन्द्रियों पड़े मां साथ मैं यह जड़ना हूं कि बेश्व जाप आज यह छः महीने के मियाद बड़ा रहे हैं क्योंकि वहां पर हालतन ऐसी है जिनमें ऐसा करनन पड़ रहा है, लेकिन हानान नामेल हो जायेंगे ज किर इमनो बढ़ा। की जरूरन नहीं पड़ेगी ग्रीर तब की वै वीक ही जायेंगे। यह गी मैंन इक्लोमी क यात कही है, मैं चाहना हूं कि उस पर ध्यान दिया जाव सोर पंजाब की इक्लोमी की बढ़ाया जाय 1 इन लकती के साथ में इसफा सपोर्ट करता है।

SHRI P. BABUL REDDY (A ra Pradesh): Madam, in princ pit-am against extending the period of the President's rule from time to time. But faced with the situation as we do, it has become inevitable.

The Pun-jab issue 's a matter which should be considered free from emotion. No section of the society no section of this august House could afford to add fuel to Jhis burning problem. It is the duty of every riot who really has the intej this country at his heart, to do best to solve the problem. II a question of taking any political advantage. That stage also has gone.

The problem had started as a simple one originally, confining to some dispute, water dispute, sharing of water and some territorial dispute. That has gone back.

I am not going into the wisdom or otherwise of the Blue Star operation. Most of the parties have also welcomed, that except a few here and there. But, after "the Blue Star operation the position that emerged was that, the original problems of sharing water or claim for territory had receded. It has become a psychological and prestigious issue, whether that Blue Star operation was a wise act or not.

Then, the further situation developed after the assassination of Madam

this juncture, we should try to see how this problem should be solved. Neither the Government nor the Akalig nor other citizens of Punjab should introduce any prestige into it I was not happy when the Prime Minister stated that unless the Akalis categorically said that they would seek a solution within the framework of the Constitution or they condemned the violence, no negotiation should be started. I do not say that those conditions are bad conditions. It is not in that spirit I am saying but because conditions are not the approach to solve a problem of this dimension, more so when it has become a psychological issue. Nor I like the Honourable Minister's statement who is sitting on the floor of this House. I am reminding the House about a question that was put in this House. The answer given by

"We are taking Opposition Parties Cooperation. We will explore all' ways and if necessary at a later stage. If it is found necessary, we will discuss and consult with the opposition parties."

the Government was I quote:

I yas sorry to hear that. Now, the grievance of the sikh community is mostly against one particular party. So, that particular party is ruling this country. I cannot say their grievances, are rightly placed or not. It is not my purpose for the present. So, in a situation like that the Government should take the cooperation of the opposition parties. The Prime Minister very earnestly immediately after he has taken over the charge of the

[Shri P. Babul Reddyj

Office of the Prime Minister constituted a Cabinet Sub-Committee. But I do r/St know what action that Sub-Committee has taken in the last two or three months. I have not read it-even in the newspapers. The House should have been taken into confidence. We should have been informed of the steps that this Cabinet Sub-Committee has taken to solve problem which is really tormenting the minds of the patriotic people. Once Punjab was a pride of this

It has proved to be a granary try. Its hard working farmers have said that once they can feed country, if necessary. Industrially it Places like 14idhhas made strides. iana and Jullundur can be compared industrially with some of the advanc ed places in Japan. But these cities are facing a very bad situation. Guru Dev Tagore has given a pride of place to Punjab in the national song. He had the mentioned the Punjab as first State in the country. Now, such a State is reeling .under this extremism. No doubt it is bad. Nobody supports this extremism. The Government has also taken a good stand in releas ing the Akalj leaders. But unfortu nately, they have not gone the whole hog. They have not yet released Mr. Prakash Singh Badal who is,repeat desirable mo edly known as a very He was the Chief Minister derator. of that State. Mr. Tohra has also not been released. These technicalities. that those who were arrested under N.A.S.A., would be released and those against whom charges are pend ing would not be released, is also not good. If there are charges they can proceed with them. There is a ma chinery under jurisprudence to our bring them to book. But when a SO to be found' lution has for this yex ing problem, no pre-; ige should be at tached to it. For more than two years this problem is continuing. Therefore. 'one should be left un turned to e this problem.

So far as the Anandpur Sahib Resoi-lution is concerned, I have said once in this House, it cannot be said categorically that resolution demands a separate State. Because that resolution itself says in one of the paragraphs, I quote:

"The new Punjab should be a proud State in the real federal India".

It also says in another paragraph:

"That subjects like defence, foreign affairs, railways and posts and telegraphs should be reserved to the Centre. And the other powers should be very liberally given to the State."

That is not an idea consistent with a separate State.

Tarn very happy that Mr. Longowa! has made a statement yesterdy 3t Amritsar that they are not for "Khalistan"......

and that they do not support the violence of these extremists. These two conditions which the prime Minister insisted on are now fulfilled. So I appeal that we should £<0 all out and see that a solution is found. Nobody should have an idea that patrioism is the monopoly of one section or one party. I was very unhappy when the Prime Minister. during the elections, went round "and made certain allegations against some parties. Particularly about the Janata Party he said that some leaders are supporting the extremists and they are having negotiations in foreign countries. And the person concerned demanded a judicial enquiry. It is a very serious matter. On the floor of this House, I demand that judicial enquiry should be made. If he is really guilty action should be taken against him. On the other hand, if he is not guilty, such hollow allegations such baseless allegations should be exposed.

revocation of Proclamation issued by President

Motion seeking

So I say that a soultion to the Puniab .ssue should be found. Now this is the last extension. Under the present amendment also, there cannot be any further extension. So with in six nonths some solution must" be found. Now Mr. Langowal has demanded that there should be a judicial enquiry into the roits which took place immediately after Madam Gandhi ,vas assassinated, on the three days, the 1st, 2nd and 3rd November. There were three unofficial bodies. One unofficial body was headed by a former Chief Justice, Mr. Sikri. They gave certain findings. I do not want to refer to them in detail. I have read them. Some of the reports of the committees were also circulated to all the Members. I, too got one copy. They have mentioned even the names of the persons who were responsible, who instigated the riots in certain areas. But Government says that gohig into them would be an unnecessary exercise and would only spoil our genuine attempt to arrive at a solution for this vexed problem. But no ft Mr. Longowal is very rightly demanding that there should be a judicial enquiry. I do not see any reason to oppose it. An eminent person like Mr. Darbara Singh, who was speaking just now, referred to the demand for a judicial enquiry and he was alrt.ost trying to reject it with emotion. I do not know why he said so say: I would have realised the propriety of that demand if I am involved ox my relations are involved. It is no", necessary to go to that extent. So there is no need to introri: emotion and then reject that request. It is a very proper request. It is a thing which has really brought blemish to this country-what happened in those days. Whoever is responsible should really be identified. So, with these few observations, I conclude.

on 6-10-85 u/a 356 of the Constitution in relation the State (Punjab

SHRI PAWAN KUMAR BANSAL ' (Punjab): Madam Vice-Chairman,, when one rises to speak in Parliament on the Puniab Budget or on other connected matters which fall strictly within the of the State legislature, or on a domain resolution seeking to extend President's rule in that Sta+e one cannot fail to recount with a gnawing pain the remorseful events vhich Punjab witnessed during last three years. These were the events which, in fact, dragged Punjab to the morass in which the State

finds itsef today.

democratic principles Vlearly Our holding of elections postulate the after every five vears for Parliament and for the State legislatures. And inherent in the system is sover the eign right of the people to elect the Government they desire to rule When in 1980 the Akalis them realis ed that the people of Punjab did not them worthy consider of represent that they ing them and could not rule the State winning the battle of the ballot, they first started а "morcha" at Kapuri. But having failed to public evoke any enthusiasm about it. they shifted the scene of their Golden" activity to the Temple. And then it became their ardept desire to whip up communal feelings and mislead the hard working people to Central Governit was all bent harassing upon them. In the Akali leaders lost control over the agita- ' tionand it ultimately passed into the hands of extremists who . dictated each and every minor detail to the Akalis as to what should be done and what should not be done on a particular occasion. In the process we found that volence for a purpose in fact deteriorated into violence for its own sake. The people misled by them lost sight of the objective with

revocation of Proclamation issued by President [Shri Pawan Kumar Bansal]

Motion seeking

which the agitation was purportedly initiated. The result, as we have all seen. is that the once vibrant emono-my of the State of Punjab has suffered a serious blow. Mr. Jagdambi Prasad while initiating the motion disapproving continuance of President's rule, was critical of the Government and went to the exent * of alleging that it was the Congress-I which ifrom time to time had been instigating section of the society against the other. With utmost respect and the humility at my command I am constrained to say that either Mr. Yadav is ill informed or he has naisinterpreted the things or there is a lack knowledge about of the actual facts. Hu wanted to know as to what is the policy of the Government and that is the policy of the Congress-I. I am sure he knows 80 per cent of the people of the country have given the answer to that ... '

SHKIJAGDISHPRASADYADAV:Not 80 percent ofthe people:

80 per cent of the seats only.

SHRI PAWAN KUMAR BANSAL: At any rate, an overwhelming majority of the people of the cottn have reposed confidence in the Government, in the Congress-I, have returned over 80 per cent of our candidates in the parliamentary election and that has proved that the Congress-I stands for unity and integrity the country that the Congress-I would not compromise with the unity and integrity of the country that the Congress-I would not compromise the question of the country's involved, that the Cbng-fould not compromise where are of the people is involved. I do not for a moment wish to use any word that may be taken as derogatory for the Opposition but i do that they must match "ions by their words. Was it [;] the various conclaves to wh

on 6-10-85 u/a 356 of the Constitution in relation the State of Punjab

the Akalis were invited that emboldened them to take a recalcitrant attitude which they adopted? It was only when it dawned upon the Opposition that they could not really seek any .support from the Akalis in Parliament that there might have been a Blight change in their attitude. But at E definite stage during their honeymoon with Akalis did they ever try to say a word about the Anand-pviy Sahib Resolution. As far as the Congress-I is concerned, there has always been a consistent stand on it. We have been specific in saying that the Congress would not or that the Government wuld not enter into any negotiations with A kali Dal as long as i1 insists on making the acceptance of Anandpar Sahb Resolution a con-precedent.

.. Hon'ble Members have tried to interpret the Anandpur Sahib Re- The right answer was given by Sardar Darbara Singh perhaps Hon'ble Members on the on benches have- failed to unew stand the pith and substance of pernicious part in the Re- The Corigresg has never it is not within their rights a federal structure for the But the Congress has deft- objected to the inclusion of provisions which unequivocal. ly call for establishment of a separate or Constitution different from the Constitution of India. And to the credit of the Congress spective of the ritual opposi- various moves of the the Congress Govern-steadfast in its approach be- is before the Government is the unity and integrity of the With these few words, I extend my support to the con- tance of the notification under 356 regarding the President's Rule in the State, but with a fond at this is the last time that the iament may be called upon to do But as the Government is the

best judge of the circumstances prevailing in the country, it should be ultimately left to them to decide on the question of extension depending upon the circumstances. I think we have to cut across all party barrieus in extending support to the Resolution moved by the Hon'ble Home Minister in the ultimate interest of the country.

THE VICE-CHAIRMAN (SHRI-MATI KANAK MUKHERJEE); The Hon'ble Member may conclude now.

SHRI PAWAN KUMAR BANSAL: Madam, I may humbly submit that there are four matters before this Hon'ble House and I may be permitted to say a few words on the budget also because, as I began by saying, the legislature in fact is not operating though in existence and it is only here that we can deliberate on the budget

The continued spell of disturbed conditions in the State has inflicted a crippling blow on the State's economy because considering the State to be terrorist infested, no investor from outside would set his feet in the State. We are aghost when we have a look at the bost which the State has to incur in maintaining its police force. Over the years it has been rising very steeply. In the budget estimates for 1984-85 the expenditure on police was estimated to be Rs. 40.89 crores, but with the duties that it has to perform and extra burden the State has to bear, in the revised estimates the amount has risen to Rs 59.22 crores in just one year. On jails we have to spend another Rs. 5.03 crores. This is a heavy price which Punjab has to pay to maintain Law and Order in the State. This has given a big joh to the prioritie, of development.

In Funjab we have had to face a well-organised terrorist movement ailed and abetted by a hostile neighbour. However in spite of the damage done and suffering experienced, none

Punjab

could create any fissure in the ageold amity and goodwill among the people of various communities. The frenzy and irrationality could not really vitiate the environment of communal harmony though it was strained to a great extent the third consecutive year. Taking into account the minimum price rise of 12 per cont, I think full justice has not been done to Punjab in this respect.

Madam, the Punjab problem is a national problem and when we are without our own Assembly in session, I make a fervent appeal to the Centre to see that, in order to restore the confidence of the Punjabis, every-Ling possible is done on the economic front. The Punjab State must, however in fact, be grateful to the honourable Prime Minister for clearing the Thein Dam which, I am sure would, on completion in the next fiveyears, if there are sufficient funds for it, obviate most of the problems of Punjab with regard to water and electricity There are various minihydel projects, plans for which the State has submitted to the Central Electricity Authority

VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE); Please conclude.

SHRI PAWAN KUMAR BANSAL: All right, I sit down,

THE VICE CHAIRMAN (SHRI-MATI KANAK MUKHERJEE): Yes, Mr. Kbushwant Singh

SHRI KHUSHWANT SINGH (Nominated): Madam Vice-Chairman,.....

SHRI DEBA PRASAD RAY: Madam, he should have been allowed to finish his speech. Abruptly he wasmade to sit down. At least, he should have been allowed to finish his sentence.

THE VICE-CHAIRMAN (SHRI-MATI KANAK MUKHERJEE); All right. Mr. Bansal, you finish in two sentences. 303

on .6-10-85 u/a 356 0/ the Constitut on in region the State oy Punjab

SHRI PAWAN KUMAR BANSAL: I have finished.

THE VICE-CHAIRMAN (SHRIMATI "KANAK MUKHERJEE): Please conclude.

SHRI PAWAN KUMAR BANSAL: Madam, I would request you to give me five" minutes more because I have to speak on the Budget.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): But you have already taken fifteen minutes.

SHRI PAWAN KUMAR BANSAL: Madam, the Punjabis have exhibited a unique quality of resilience and the State has endeavoured to go ahead with its development activities undeterred by the bitter political events stalking the State. In the last three years, in spite of the disturbed conditions in the State, 34,693 small-scale and village industrial units have start ed production. In the Sixth Plan, we have added 922 MW of power at a cost of Rs. 991 crores as against the target of 660 MW at a cost of Rs. 782 crores. This is no small achievement. The plant load factor of the Guru Nanak Thermal Plant has been 57 per cent and that is the highest in the country. Equally commendable is the progress in various other fields of activity .including education, agriculture and industry. Punjab, a veritable granary of India, contributed significantly to the national food $y \blacksquare$ Last year. Madam, we contributed 62.3 per cent of wheat and 42 2 percent of rice and we do hope to continue doing so at the same pace But I am slightly pained to observe that in the present Plan, the total outlay for.Punjab is again Rs. 440 crores which is the figure fixed for.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): That is all right. You please finish jn two sentences.

SHRI PAWAN KUMAR BANSAL: Thank you, Madam. I will just finish. THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Yes, you finish your speech.

SHRI PAWAN KUMAR BANSAL: O.K. I will just sum up.

THE VICE-CHAIRMAN (SHRI- ' fe>MATI KANAK MUKHERJEE;; Yes, you sum up now.

SHRI PAWAN KUMAR BANSAL: Madam, during the Seventh Plan, we have sought to add another 1212 MW of electrcity and for that we have sought an assistance of Rs. 2500 crores from the Government and I am sure that in order to help Punjab help the country and keep the national food bowl full, necessary assistance would be forthcoming and would be given.

I have submitted that Punjab has always remained in the fore front whenever the question of contribution to a national cause has arisen. But we find to our utter dismay that Punjab's normal .share of power from the various Central projects has not been forthcoming to it. The money which States the like Rajasthan, Jammu and Kashmir, Haryana and even the Union territory of India owe to the Government of Punjab as the cost for maintenance of the various projects of ,which those States are the beneficiaries has not been ' paid to the State of Punjab. 4 P.M. Industry is also facing crisis in the State Punjab. The , shortage of of coal is really hitting the Puniab Industry. The 1969 allocation of 36,000 wagons has remained unchanged far though the so number of inlustries have risen ten times. The communications have failed to meet the needs of the industry. One has just to go to the town of Gobindgarh or to any other industrial town in the State to see that even alightening call does not mature within the stipulated period of time.

304.

revocation of Proclamation

.ssued by President

Motion seeking

Cycle, sewing machine and the hosiery industries of the State have earned considerable foreign exchange for the country.

THE VICE-CHAIRMAN (SHRIMATI - KANAK MUKHERJEE): Please finish now.

SHRI PAWAN KUMAR BANSAL: Cne minute more please. The electronic and other industrial units at halt are also export-oriented. But the roads which are of strategic importance in the border State have not been so declared specifically by the Government. As I said, the Punjab problem being the national problem, it is for the defence of the country and in the interest of the country that the highways passing through the State of Punjab are declared roads of strategic importance and the expenditure on them incurred by the Central Government. The lining of canal distributories and the minors have also to be taken up with greater vigour to reduce seepage and alleviate water logging and to reduce maintenance costs. Finally, I would only say that the cost incurred on lining of canals should not be recovered from the farmers because I learn that the cost of recovery is much more than the cost to be recovered from them with the result that what we gain on the swings we lose on the running about.

About the water problem in the State. I have to submit to this hon. House that at present there are 1395 scarcity villages in the State. I find that there is an outlay of only Rs. 10 crores in the plan. I submit that the hon. Finance. Minister may give a second thought on the quantum of assistance to be provided to the State and see that a vibrant limb of the national body politic does not decay and the State continues to prosper as ever before.

[The Vice-Chairman (Shri Santosh Kumar Sahu) in the Chair].

on 6-10-85 u/a 356 of the Constitution in relation the Stdie oy Punjab

Sir, I find from a look at the various provisions in the budget that in receipts their is a substantial decrease in the revised estimates for 1984-85 as compared to the budget estimates for that period. Instead of 60.70 crores for stamps and registra-

' tion fee, the revised estimates show 40.66 crores only. "Similarly, the receipts through taxes on commodities and services show a decline of 48 crores as compared to the budget estimates. Last year's budget she ed a deficit of 109.45 crores, but the revised estimates take it to 139.86 crores. That is the deficit with which we opened the new year. I hope as the- year passes by, this deficit won't increase and that the Centre sees to it that more and more special assistance is given to Punjab to enable it to keep pace with the deyeloping trends in industry and agriculture.

About 82 per cent of the total land of the State is already under cultivation, but we find that some land is still to be reclaimed. It is only with special central assistance that this land can be reclaimed which would ultimately benefit not only the State but the country as a whole. Following your gestures with these words, Sir, I conclude being very hopeful that though there are varjous cons* traints on the resources' the Centre Would again see to it that Pilmjab gets its due share.

- SHRI KHUSHWANT SINGH: Mr. Vice-Chairman, Sir, I like to first comment the new Government for making a very gcod start in dealing with the Punjab problem. The Prime Minister made a Statement straightaway giving Punjab top priority. He also set up a Cabinet sub-Committee. That was in January and now we are in March. So far the only two positive achievements that one can mention are first the release of some Akali leaders, not all but **a** selective release of some and secondly one which, I think, is more impor-

Proclamation issited by President

[Shri Khuishwant Singh] tant, the Prime Minister's Statement at Hussainiwala spelling certain plans for the economic out recovery of thg btfcte. However you will agree that for three months this is not very much. What distresses the more is that ii recent months is the tone of smug, selfbordering on righteousness, arrogance. which Government spokesmen have adopted when they deal with the Akalis. It would appear as if all the angels are on side of the Congress and the Government, and all the devils are on side of the Akalis; you are alv-ready to talk and the Akalis are unwilling to do so, you are always very sweet and reasonable but the Akalis are obstructive; you are generous, you release the Akalis but they are ungrateful in as much as that aJ having been released they have returned your gesture; you are patriotic, you -have the weight of the coun try on your shoulders and they talking of separatism. You have Government media in your hands and you have a subservient press to, magnify your views and vilify the Unfortunately, that is not the Akalis. truth. Let me tell you: Not only is it not true but that is also helpful in coming to any settled in Punjab because all you achieve with kind of tone that you adopt the way you deal with them is to make them harden their attitude towards you. They are now less ling to talk to you. You have announced that the Cabinet Sub-Coni:. tee will be visiting Punjab If you had any foresight and statesn: soon. ship, something should have preceded this You know perfectly " that when visjt. you go to Punjab, it will be an exercise in populist futility. You will only see officials. You will only see members of the Congress Party or your cronies. People you ought to see, people you ought to talk to will not see you, they will not talk to you because of the attitude that you have adopted.

[RAJYA SABHA] on 6-10-85 u/a 356 308 of the Constitution iv. relation the (State 0?" Punjab

Now issues are pretty clear. We are M ionger talking of which State Chandigarh should go to. We are not talking of river waters any more. We are not talking of holy cities and all those little footling things. We are now concerned with one major issue. It is: the dignity and the self-respect of a community of 14 million people whose susceptibilities have been deeply butt, You have to learn how to assuage those feelings and win this-comminity back into the community that : mprises India. On this score, you know perfectly well that the sine qua non. without which no dealings with the Akalis or anyone else cin take place, is the institution of a high-powered judicial commission of enquiry into what happened after the assassination of the late Prime Minister. You, Mr. Home Minister, have made it appear as if conceding that inquiry commist will be great act of generosity you: part; you made it appear as it would be a part of the package deal with the Akalis. If you have to make a package deal, it will not be with the Akali but with the entire Sikh mmunity.

Home Minister, you must have seer that there are three reports published so far by men of highest learning and highest integrity in this land-academics respected throughout this Iand than like Dr. Kothari, Judge, including a retired Judge of the Supreme Court, civil servants of the highest order, and Justice Tarothers. Not one of jkh. If you have seen the will realise what a damaging indictment these three reports have made against your Administration and your party. You do not owe it to the Akalis. You do not owe it to me. You owe it to vourself and vour conscience it have an impartial judicial inquiry. You must clear yourself of the calumny that has been cast in these reports. If do not do so, you are strong

enough not to- do so, this will go down in the books of history as the biggest black mark against you.

Mr. Home Minister, just a brief reference to the situation in Punjab which I had the privilege of visiting recently. You probably also have got information chat the power has slipped out of the hands of the Akalis, as far as the Sikh masses are concerned. It has now gone into the hands of young thoughtless brigands in large numbers who have no real angry backing' but sre a very lot. might You not have been told number of young that is the turbans no Sikhs today waear saffron longer blue or white. They are wearing saffron because they fa taken an = 0vengeance. What that means. I shudder to think You are up against a community which feels utfwanl lied, unhappy sullen, You have to get round these people and get them or your si and 1'iee them of this atmosphere of haired and fartterness that ha created Although Bhindranwale dead his ghost haunts the Punjab untry side. it disturbs the sleep of Punjabi Hind d disturbs the con science, of Punjabi Sikh. I happen to the one perhaps the one, who condemned this man when he was alive

I COME TO the more

positive aspect. As I welcome the Statement the Prime Minister made at Hufsainiwala. He is right in highlighting the fact 'that at the base of the problems in Punjab are economic differences, prosperity seems to be slipping out of Punjab. But economic plans are long-term measures; the longer the time they take to be implemented, the longer we will bave to learn to live with stability. well known that the economy of Puiriab is largely based on aglri-culture It has been the most pros-perouj agricultural State of this co-Srst to achieve the

on 6-10-85 u/a 356 310 0/ the Constitution in relation the State of Punjab

green revolution. But now it appears -that the green revolution is last approaching its plateau ' stage. Almost 83 per cent of the cultivable land is already under cultivation. The size of the families has increased with each generation and -there are less and less lands available to them. The avenues that young Silkh agriculturists had earlier on, of going abroad and getting jobs in England, Canada, United States, Middle East, etc. they have closed down. They have now, no avenues left except in Punjab. At the same time, a curious thing has taken place in Punjab which many people have not noticed. It is the education explosion. Just about every little village has a school. Just about every young man is going to college. He comes out of discovery. He has no future. He does not know what to do. He cannot get any jobs, because there are not enough industries. He is reluctant to go back to the traditional patterns of the work that his ancestors were doing. Your biggest problem is to absorb this everincreasing number of educated young men. That can only be done if you put in a massive industries in the State. If you do not do it you really supply a ready material to fundamentalists and the people who believe in the use of the gun and the pistol.

I can suggest just four or five measures. I am not an economist and have no expertise. But it is evident ever to us that Punjab needs much more watt-.- and power. We have been talking of the Thein Dam: I saw the Thein dam under two or three Chief Ministers, Shri Prakash Singh Badal, Sardar Darbara Singh, We have been talking about it. Tents were there. Labour was there. Maps were there, blueprints, were there. And yet this bloody dam has not come up. If it had come up. there would have been hardly any problem of water or hydro-electric energy

vocation of Proclamation issued by President

Motion seeking

[Shri Khushwant Singh]

Secondly, Punjab must get much larger share of hydro-electric energy generated there, Those who ' come from Punjab would know that there are times in winter when the poor farmer has to get up at 2 O'clock in the morning to go and operate his tubewell because that is the only time he 'gets electricity. At the same time, people like us in Delhi run our air-conditioners. When we have our Republic Day, we light up all our buildings. Where does this energy come from? It is mainly from Punjab at the expense of Punjabis. In cities like Amritsar, there is power load shedding of 6 to 7 hours every day. Then, we must also have many more agro-based industries. Punjab is surplus in wheat, sugarcane and cotton. We do not have enough flour sugar or textile mills. A few private sector industries have got some sugar mills, but not enough to use all product of the State. And now that the private industrialists are reluctant to invest in Punjab, it is the duty of the State to put in State enterprises to absorb educated unemployed youth of the State

Punjab is capable of maintaining 10 per cent growth in industry and agficulture. It has proved it in the past; it can prove it now. If you bring back prosperity to Punjab; you can bring back peace to Punjab. The only condition is that you must have the'will to do so and the honest *Wen* tion to do so. Some bow, my own experience of what- has happened in past does not give me that confidence.

भो सुललान सिंह (हरियागा) : उप-सभाष्ठयक्ष महोदय, जब किसी-भी स्टेट का बजट इस हाउस में डिसकस होता है तो दिल को बड़ा दुख होता है । हम चाहते है कि हर स्टेट में स्टेट एसेम्बली हो, वहां का बजट वहीं पास हो । लेकिन यह दुर्भाग्य है कि पंजाब में आज स्टेट एसेम्बली नहीं

on 6-10-85 u/a 356 312 of the Constitutor! in relation the State oj Punjab

है,सरकार नहीं है जो काम कर सके,इससिये उसका बजट यहां डिसकस हो रहा है।

उपसभाष्यक्ष महोदम, मेरे साथी जो उधर से कोले, उन्होंने हमेका एक चीज जाहिर करने की कोशिश की है कि पंजाब की जो समस्या है वह सारी समस्या कांग्रेस ही पैदा कर रही है। हर मेरे दोस्त ने जो उधर से बोला, आज महीं जब से भी बोलते रहे हैं, हमेजा दनिया को एक ही आइडिया देने की कोणिण करते हैं कि पंजाब में जो समस्या पँदा हई यह कांग्रेस ने पैदा की । यह मेरी खण-किस्मती है और आपकी मेहरवानी है कि मुझे बहुत बड़े महान व्यक्ति सरदार खजवन्त सिंह के बाद बोलने का मौका मिला । मैं इतना बता देना चाहता हं कि पंजाब में जो समस्या पैदा हुई वह न तो टेरिटोरियल डिस्प्युट की बिना पर हई, न बह रावी ब्यास के पानी की बिना पर हई, पंजाब में जो तुफान खड़ा हुआ। ग्राज और जिस जगह पर यह पहुंचा है यह तूफान पैदा हुझा जनता रिजीम में झौर कब पैदा हमा ? यह पैदा हमा 1978 में बैशाखी के दिन । ग्रमतसर के प्रन्दर जब निरंकारौ सम्मेलन हो रहा था एक बहुत बड़े गिरोह ने उस सम्मेलन पर हमला बोल दिया और फिर निरंकारियों ने 13 अम्तधारियों का करल किया । उसं बक्त तो कांग्रेस की सरकार वहां नहीं थी । सरेदार ख़शवंस सिंह जी. उस बक्त जनता पार्टी की सरकार सेंटर में थी ग्रीर बैशाखी के दिन का वाकया है जिस दिन 13 लोगों को निरंकारियों ने करल किया। झौर उस दिन के बादे पंजाब के झन्दर आग लगना शुरू हुई। इसके बाद जितबे भी बाक्यात हुये जह कोई राबी-व्यास के पानी से नहीं हुये, चंडीगढ़ से नहीं हुये या पाजिल्ला से नहीं पूर्व उसने नाद जो, वाते हई वह हुई सन्त्वर 1978 में जब कि जुन्नियाना में स्थाल इंडिया जेवाली दत की कान्फेंरस ने जगदेवसिंह तलवंडी की धध्यक्षता में झानन्दपुर साहिब रेजोलणन को एन्डोसं किया । म्रानन्दपुर साहिव वकिंग कमेटी ने इसे पास किया था । म ामन्दप र साहिब रेजोल्झन क्या चीज है

313

[27 MAR. 1935] on 6-10-85 u/a 356 of the Constitution in relation the State of Punjab

अभी तक बहुत सारे लोगों की समझ में वह बात नहीं आई । मेरे पास एक पुस्तिका है जिसको सरकुलेट किया है सरदार नरेन्द्र सिंह भूलेर ने, डायरेक्टर पंजाबी सूवा मोर्चा। इसमें प्रानन्दपुर साहिव के रेजोलूशन को तफसील में दिया है। आनन्दपुर साहिव के अन्दर वड़ा स्पष्ट उन्होंने कहा है। उसका पैराग्राफ 3 जो है उसको मैं पढ़ देता हूं। यह पढ़ना जरूरी है।

"Thirdly, this autonomous Sikh region may be; conceded and declared as entitled to frame its' own constitution on the basis of having the power to and for itself except foreign relations, defence, communications, to remain as subjects with' the federal Indiain Government."

यह ग्रानन्दपुर साहिब का तीसरा पैराग्राफ है। बाको दो और है इससे साफ है। लेकिन मैंने यह पैराग्राफ तीन इसलिये पढकर सुनाया क्योकि बहत भाई यह कहते है कि ग्रानन्दपुर साहिब रेजोल्शन में कोई ग्रलाहिदगी की बात नहीं। आनन्द-पुर साहिब में कोई ग्रलग देश की बात नहीं। ग्रानन्दपुर साहिब में खालिस्तान की बात नहीं । इससे आप समझ सकते है कि ब्रटोनोमस सिख रोजन, जिसका अपना कंस्टीटयुशन हो अनेर जिसके लिये सड्जेक्ट ·डिफाई कर दिये है कि इन-मब्जैक्ट को छोड कर बाकी सब वे हों। मैं एक बात ही ग्रपने विरोधी दल के भाईयों से कहना चाहता हं जो वार-बार कहते हैं कि कांग्रेस इसका समाधान नहीं करती । में उनसे इतना कहना चहता हूं कि क्या बह इस बात को स्वीकार करेंगे...

श्री खराबन्त सिंह : नहीं, नहीं ।

श्रो सुलतान सिंह : इंडियन कंस्टीट्यूशन के तहत और कोई कंस्टीट्यूशन फंक्शन करे। क्या वह इस बात को स्वीकार करेंगे कि इंडिया को इस तरह से आहिस्ता-आहिस्ता छोटी-छोटी आटोनोमी दे कर स्टेट के सारे सिस्टम को भंग कर दिया जाए ।

shri DARBARA SINGH Sir, I would like

to draw the attention of the House to one sentence before this, to what has been quoted by Shri Sultan Singh. It mentions about the time and place in regard to the new constitution for the Bhol Bala of Khalsa.

SHRI SUUTAN SINGH; That is written there. I have left it out.

उपसभाध्यक्ष महोदय, यह वार-वार कहते है बात करो । किस के साथ वात करें । खुशवन्त सिंह जी ग्राप ही बता दीजिए ।

श्री खुशवन्त तिह : मेरे साथ !

श्री सल्लान सिंह : लोगोवाल साहव कहते है कि जब तक प्रानन्दपुर साहिब प्रस्ताव स्वीकार नहीं किया जाता हम बात नहीं करेंगे। तलवंडी साहब कहते हैं कि जब तक ग्रानन्दपुर साहिब प्रस्ताव स्वीकार नहीं किया जाता तब तक हम बात नहीं करेंगे । हां, अगर गुरुपद स्वामी जी के साथ बात करने से बात बनती है तो ग्रभी कर लेते हैं। सरदार खधवन्त सिंह जी से बात करने से काम चलता है तो ग्रभी लाबी में बैठ कर बात कर लेते हैं। फिर आप ही बताइये कि भारत सरकार का कसूर क्या है। भारत सरकार इससे ज्यादा क्या कर सकती है। ग्रभी खुशवन्त सिंह जी बोल रहे थे, यह शह रहे थे कि यह भारत सरकार के ऊपर काला धब्बा है जो कमीणन नहीं बैठाया जा रहा है। मैं कहता हं कि यह हिन्दूस्तान पर घट्या है, ग्रकेले भारत सरकार पर धब्बा नहीं है। अगर हमारे देश के अन्दर कहीं भी हिन्दू सिख फंसाद हीतें हैं या हिन्दू म्सलमान फसाद होते हैं तो उसे कांग्रेस सरकार पर या बकालियों पर ही धब्बा नहीं है वह हमारे सारे नैशन पर घटवा है। ग्रगर कोई यह कहे कि कमीकन बैठाने से वह धब्बा हट जाएगा. या बेगुनाह लोग जो तवाह हो गए हैं, वे द्वारा ब्राबाद हो जाएंगे या कभीशन की बात को ग्रकाली स्वीकार कर लेंगे, यह होने वाला नहीं है। मैं सरदार खन्नवन्त सिंह जी को एक प्रानी हिस्ट्री बताना चाहता हूं। मैं

Proclamation Issued by President

श्रिं। स्वतान सिंह

उन ग्रादमियों में से हं जो पंजाबी सुवा बनने से पहले सन्त फतेह सिंह जी के पास बैठे बे। में प्रो० घेर सिंह, चौधरी देवीलाल और श्री मुल चन्द जैन, हम चार बादमों हरियाणा की तरफ से गये झौर जब पंजावी सुबे का मुवमेंट चल रहा था चौर यहां पर सरकार की तरफ से सरदार हकम सिंह जी की अध्यक्षता में एक पालियामेंटरी कमेटी बनी थी जो पंजाबी सबे के ऊपर गौर कर रही थी तो उस बबेस हम लोग संत फलेह सिंह महाराज के पास पहुंचे क्रीर संत जी से कहा कि सन्त जी, पालियामेंट ने कमेटी के सामने हमारा एविडेंस है, उनके सोमके हमारा बयान है। आप हमें बता दोजिए कि झापका पंजाबी सूबा क्या होगा ? कभी ज्ञाप ऐसा तो नहीं करेंगे कि सारे हरियाणा को वर्बाव कर इ और करनाल लक मांगना शुरू कर दें ग्रीर उधर सिरसा मांगना शह कर दे। इस तरह तो हरियाणा खत्म हो जाएगा। सरदार खुशवन्त सिंह जी, मैं आपको बताता हं कि अव्याल तख्त पर कैठे हए ग्रुग्रन्थ साहब की तरफ हाथ करके संत फंटह सिंह जी ने कहा कि मैं सिख दा गुसर हूं, नै संसह, कोई पोलिटिकल ग्रादमी नहीं हूं, मैं गुरु ग्रन्थ साहब की तरफ हाथ करके कहता हं कि जो एक्जिस्टिंग पंजाब रोजन है उससे ज्यादा एक गांव भी नहीं मांगुगा और उसके बाद हम लोगों ने मांग की और मैं मोटिंग बलाने वालों में था कि झगर रामल आन्ध्र के लिए अपनी जान दे सकता है तो संत फरेह सिंह जी का भी श विकार है कि पंजाबी भाषा के नाम पर पंजाबी सुबे की मांग करें। यह मेरी स्पीच थी। लेकिन उसके बाद क्या हुआ ? उसके बाद पंजाबी सुता बनाने का फैसला हसा । माह कमीशन बँठा । ग्राज ग्राप कमीजन की बात करते हैं। क्या ग्रकालियों ने शाह कमीशन की बात मान ली ? शाह कमीशन ने चण्डीगढ़ इंक्लुडिंग खेड हरियाणा को देने की बात कही थी, लेकिन ग्रकालियों ने उस बात को स्वीकार नहीं किया । जब से स्टेट अटोनेमी की बात उठी है, भारत सरकार न सरकारिया कमीशन बनाया । क्या ग्रकाली सरकारिया कमीशन की रिपोर्ट मान लेंगे ? ग्राज हम कोई कमीशन रायट्स की इन्ववायरी

on 6-10-85 -ut<t 356 of the Constitution in relation the State a; Pun

के लिए बनायें तो क्या अकाली उसकी रिपोर्ट को मान लेंगे ? इन बाता की कोई गारण्टी नहीं है । अकाली इसकों मान जाएंगे, इसकी कोई गारण्टी नहीं है । ग्राप जानते हैं कि अकालियों का करेफ्टर क्या रहा है ? यह सब आपके सामने की बात है । सन् 1956 में रीजनल फार्म्नला बना, रीजनल कमेटी बनी और लैंग्वेंज फार्म्नल के मुताबिक सच्चर फार्मूला बना । उसमें यह फैसला हुआ, जवाहरलाज नेहरू और मास्टर तारासिह के बीच में फैसला हआ--

There will be two regions in Funjab, one is Hindi region and the other is Punjabi region.

उसमें यह कहा गया कि पंजाबी रीजन में मिहियम झाफ इंस्ट्रवंशन शुरु से पंजावी होगा और चार जमात से उसमें हिन्दी शुरू हो जाएगी और हिन्दी रीजन में मिहियम आफ इंस्ट्रवंशन हिन्दी होगा और चौथी जमात के बाद पंजाबी शुरु हो जाएगा और दौनों रीजन्स में डिस्ट्रिक्ट रिकार्ड दोनों भाषाओं में मिल जाएगा और हिन्दी रीजन में अगर कोई पंजावी में दरखास्त देगा तो उसकी दरखास्त ली जाएगी और पंजाबी रीजन में अगर कोई हिन्दी में दरखास्त देगा तो उसकी दिखा जाएगा और जहां पर 10 बच्चे एक क्लास के झन्दर कोई भाषा मांगेंगे तो उसके लिए एक टीचर लगाना होगा । खरकार ने रीजनल फार्मला बनाया अंद रोजनल कमेटी बनाई ।

झकाली दल ने उसकी माना था और माना ही नहीं झकाली दल कांग्रेस में मर्ज हुआ 1957 में जानी करतारसिंह, जानसिंह राहेवाला. प्रकाशसिंह बादल 77 कांग्रेस के टिकट पर चनाव लडे और उसके थोडे दिनों बाद फिर उन्होंने पंजाबी सूबे की मांग जुरू कर दी और जब पंजाबी सुवा मिल गया और चंडीगढ हरियाणा को मिला तो फिर चंडीगढ़ की मांग शरू कर दी। इंदिरा जी ने 1970 में चंडीगढ को पंजाब को दे दिया और फाजिल्का और अवोहर हरियाणा को दे दिया । कहने लगे कि चंडीगढ तो ठीक है लेकिन फाजिल्का और ग्रबोहर का फैसला गलत है। राबी-व्यास का फैसला इंदिरा गांधी ने किया कि 7 मिलियन एकड़

Motion seeking revocation of

फीट बाटर में से 3.5 मिलियन फिट बाटर पंजाब को 3.5 मिलियन एकड फीट पानी हरियाणा को मिलेगा क्योंकि हरियाणा एक एरिड जोन . है वहां कोई रिवर नहीं है, हमारे पास अपनी कोई रिवर नहीं है। पानी से पंजाब ्ही जाना था और उस बक्त इंदिराजी ने र्कसला कर दिया तो कहने लगे कि यह फैसला इसको स्वीकार नहीं । उस फैसले पर पंजाब 🗟 मच्य मंती ने दस्तखत किये, श्री दरवारा सिंह ने जो कि यहां पर मौजद हैं। पंजाब की जनता ने उन को इलेक्ट किया था और उन्होंने उस पर दस्तखत किये थे। उस पर हरियाणा के मख्य मंत्री ने दस्तखत किये जो। कि हरियाणा की जनता ने इलेक्ट कियो था। इन अज्ञालियों ने इस फैसले को मंत्रर नहीं किया। जो ग्रकाली हैं वे न तो इलेक्टेड गवर्नमेन्ट को मानने हैं, वे किसी कमीजन को नहीं जानने हैं, इंडियन कॉस्टिटयुशन को ये नहीं मानते हैं, किसी से बात करना वे इसे नहां मानते हैं और फिर आप कर रहे कि इतिहास लिखा जायेगा। पता नहीं क्या क्या क्या क्या लिखा आयेगा । मैं सरदार खनवंत सिंह जी झापनो बता देना चाहता हं कि जब ईमानदारी से इतिहास लिखा जायेगा ती उसमें यह लिखा जावेगा कि उग्नवादियों ने, भिडरावाला ने और जिरोमणि गध्दारा - प्रवन्धक कमेटी के चेयरमैन टोहरा ने जो गुरुदारों का अपमान किया, जो उनका दुरुपयोग किया और जो उनकी महानता घटाई शायद कोई सिख इसे वदेशित नहीं करेगा, याने कॉले जमाने में । इंदिरा जी ने उस गरुदारे की इज्जन बचाई यहां से डाक और चोरों को बाहर निकाल कर। सरदार खणवंत सिंह जी से मैं यह भी कहना चाहता हं कि इतिहास यह भी लिखेगा कि हिन्दुस्तान में एक नौजवान ऐसा भी हैं जो ग्रपनी मां के मरने गरीर को छोड कर दिल्ली के बाजारों में माइनारिटी की जिदगी वचाने फिर रहा था। क्या इतिहास यह नहीं लिखेगा ? ग्रगर इससे भी ग्रापको तसल्ली नहीं होती है, इससे खकालियों की तसल्ली नहीं होती है तो फिर कले 🕂 चीरकर कोई दिखा नहीं सकता। उन गरुदारों की महानता को कायम रखने के लिये, हिन्दुस्तान को इंन्टीग्रेटेड कन्टी रखने

on 6-10-85 u/a 356 of the Constitution in relation the State Of/ Punjab

के लिये और सिखों की इज्जत और मान को बचाये रखने के लिये इंदिश जी ने ग्राप्ने शरीर की आहति दी, क्या यह इतिहास नहीं जिखेगा ? यही नहीं, ग्रभी यह कितनी वडी बात हई कि राजीव गांधी ने हसैनीवाला में कहा कि वहीं थोन हम बनेगा, पंजाब में इन्टैग्रल कोच फैक्टरी बनेगे, पंजाब के विसानों को बोनस मिलेगा । इससे ज्यादा कन्सेणन किसी को क्या फिल सकता है। क्या हमारे हरियाण। में किसान नहीं हैं लेकिन हमारे यहां बोनस का ऐलान नहीं किया ग्रीर पंजाब के किसानों को बोनस मिलेगा । पंजाब को सदसे पहले प्रिविटेज दिया पंडित जवाहरलाल तेहरू न धौर हिन्दुस्तान के आजाद होने के बाद सबसे पहले उन्होंने पंजाब में प्रोजेवट शुरू किया, भाखड़ा प्रोजेयट शारू किया। में गलते नहीं कहता। यह तो मौके की बात है कि इस समय सरदार खशवंत सिंह हाजिर हैं। जितना सिखों के साथ प्यार पंडित जवाहर लाल तेहरू, इंदिरा जी और राजीव गांधी ने दिखाया इतना णायद हिन्दस्तान का कोई राजनैतिज्ञ नहीं दिखा सकता । जब गरुटारा प्रबन्धक कमेटी का जंग चल रहा था, मोर्चा लगा हआ था, लडाई लड रहे थे ग्रंग्रेजों के खिलाफ उस ववत पंडित जवाहर लाल नेहरू जिन्होंने खुद जाकर गिरफ्तारी दी थी वे नाभा जेल के ग्रंदर थे। उन्होंने कहा कि ग्राज भी मझे उतना ही प्यार है जितनां पहले था । महो ताज्जव यह देखकर होता है कि पर्द-लिखे आदमी भी इस लाइन पर जा रहे हैं और जब मैं सरदार खजवंत सिंह की तकरीर सुनता हूं तो मेरा दिल हिल जाता है । वह इतिहास की बात करते हैं । मुझे कहना नहीं चाहिये हमारे बडे बहादूर फौजी हैं जगजीत सिंह अरोडा, उनका मैं बडा मान करता हं और सारे हिन्दस्तान को उन पर गर्व है, जगजीत सिंह अरोडा फौजी भगोडों की वकालन करने हैं और कहते हैं कि जो फौज से भाग गये उनको माफ़ कर दो जो फौज के जनश्ल फौज की ट्रेडिशन को तवाह करेंगे जब फौज के जनरल यह कहेंगे कि भगोडों को माफ कर दो तो इस फौज को कौन कायम उख सकता है ? (समय को घंटो) मैं ज्यादा न कहता हआ इतना अर्ज करना चाहता हं कि मझे

revocation of Proclamation issued by President

Motion seeking

on 6-10-85 u/a 355 320 of the Constitution in relation the 'State of Punjab

को सुलतान सिंह

इस यात का कण्ट हुआ कि पंजाब का बजट हम डिसकस कर रहे हैं। मैं तो चाहता हूं कि पंजाब में सकाली समझें और एक ऐसा वातावरण पैदा करें जिससे पंजाब का वजट यहां नहीं बल्कि चण्डीगढ़ में डिसकस हो। मैं तो चाहता हूं कि वह दिन आए जब पंजाब की रोजे रोज की बहस इस हाउस से खत्म हो और पंजाब में वही दिन आएं जो दिन शानदार थे जिसमें पंजाब चमका था, उभरा था और सारे हिन्दुस्तान का नाम पंजाब ने किया था। इन शब्दों के साथ मैं आपका धन्यवाद करता हं।

SHRI SUSHIL CHAND MOHUNTA (Haryana): Mr. Vice-Chairman, Sir, India, after Independence, is faced with the most grim crisis ever experienced by it in the form of the Punjab problem. It is really sad and nobody sitting on the Treasury Benches can disown their responsibility that they have designedly or by inadvertence, inculcated a feeling in the whole lot of the Sikh community that they are unwanted people, that they are second grade citizens of this country, that Sikhs are equal to terrorists. This is the formula evolved by the Government—that a Sikh is equal to a terrorist.

Punjab has now been placed under President's rule for a sufficiently long time. I must say that the credit probably goes to the honourable Home Minister that verv successfully he has combined both the issues-two separate issues altogether-and made them look like one. The problem was also There was political. the problem of law and order and terrorism. Both these issues should have been dealt with They could not have combined; separately. thev are two entirely different issues. But I do not know why-just for a very very remote political advantage which would accrue to it probably the ruling Congress thought it could do so

the issues separately they combined both the issues, with the net result that today you can't find in Punjab a single person belonging to the Sikh community who can appreciate the action taken by the Government of India in Blue the Star Operation, w,ho can appreciate' the riots which took a toll of a number of Sikh lives in Delhi and elsewhere in this country. Nobody can appreciate it. And Mr. Khushwant Singh is right: I have seen it myself while going through Punjab; there were young people of 18, 19, 20, 24 wearing saffron coloured turbans. This saffron coloured turban is not only to create a separate identity. As far as I understand, this colour represents the basanti colour-the colour of sacrifice. ... (Interruptions)... You can't understand it. There is something wrong with you. You have created a situation where these people are forced-maybe wrongly-and are. probably, psychologically going in thev a wrong direction. I agree there, but who is responsible for it? You are responsible for it. You found the situation slipping out of your hands and did not wait, did not look, did not barter for a compromise anywhere for seeing that at least the bulk of the Sikh population which is not terrorist, should not be smarting under the impression that they are unwanted. Today, all the Sikhs, most of the Sikhs, in foreign countries are collecting huge amounts of money. They are having a separate organisation and saying. "Our people, we peo-Dle, are being discriminated in Ind'a I tell you, it is nobody's case. The Akalis I understand, do not want Khalistan. No average Sikh gentleman in India or outside, nobodv craves for Khalistan. They do not want it. Why do you want to force it on their throats? Khalistan is nobody's case. If there are certain extremists who are active, vou must

[27 MAR. 1935] on 6-10-85 u/a 356 322 of the Constitution in relation the State of Punjab

know them by now. You have been there for a sufficiently long time in Punjab with the full force of the army with the full force of the CRP, with the full force of the Border Security Force and with the full force of the ordinary civilian police. You should have by now known who the extremists are, which are the pockets which are infested by the extremists.

I think, after the Blue Star operation till today, after the posting of the army in Punjab till today, a number of people have lost their lives. I do not know how many have been killed. You do not give their figures. When you go to the villages, you will find that a number of people have been mining from the villages. Where have they gone? They have left their villages, their homes, their hearths, "their parent's, brothers and sisters. They have left their properties. Where have they gone? They were in India. Have they crossed the border and gone to Pakistan? Or have they been killed? You have a responsibility to this House and to the whole nation. You should tell us what has happened to those people. Why are so many people leaving the villages of Punjab? It is not an ordinary thing. And somebody, a very very responsible person, came and told me, "Now they do not weep when a person is missing from a village. When they find that such and such a person is not there in the village, they do not weep. They say, "well it is a part of sacrifice which we have to give" You have created an impression amongst those people that they are unwanted.

Now you want to solve the problem. You are making a joke out of it. You are beliting the whole nation, the whole people. You have released

15 RS-11

a handful of Akalis, and now are raising a hue and cry that they do not talk to you, negotiate with you. Have you left them in a position to negotiate with you?

If you are sincere about it, you should have released the whole lot of them, in any case those people who mattered. I am sure, the hon. Home Minister probably knows that Sardar PrakasH Singh Badal. the former Chief Minister of Punjab, and Sardar Gurcharan Singh Tohra are persons who matter. How much they are effective I cannot say. What is the gain that the hon. Home Minister felt would accrue to the Government or to the talks by keeping them in detention? What is the reason? if you have decided to release Mr. Talwandi, there is no reason why you should not release those people. You are saying that you must have a dialogue with whom? And who should have a dialogue with you? This is belittling them. It is challenging them.

And you know very well, Mr. Home Minister, that when matters reach such a pass-, they are not settled through the radio and through the Fretts. You make statements in the press, that the Akalis are not talking with you that they are not negotiating with you. It is not like this. Negotiations and talks are held across- the table, not through the press. You have not created a climate where anybody could come and talk to you.

The Opposition parties at least could have been used. I do not say that the Opposition parties are representatives of nobody. But at least they are such that they have not lost their credibility. You could have made use of the leaders of the Opposition

[Shri Sushil Chand Mohunta] parties in making the Akalis as well as other people come round to the table and negotiate and come to some workable solution. But, surely, you cannot associate these talks with what the extremists are doing in Punjab. The extremists must be handled in the toughest possible manner. No leniency should be shown to them. The law-and-order problem is the most important thing in Punjabi. To that end we all lend our full support to the Government. No matter, the Government might have committed many blunders at go many points and places, but the law and order problem of the country is very dear to us and we will lend full support to you. We are prepared to help the Government in any manner to bring normalcy in Punjab. We know that the terrorists are isolated. They were punished. They were forced to abandon those places. Now, they cannot perpetuate terrorism in this country. We will definitely co-operate with you.

The Sikhg are smarting under an impression that they are being treated as second class citizens of this country. They are feeling that they are isolated, badly hit and grieved. They say that we are not looking them as equal partners in the travel of this country towards progress. The first arid foremost duty of this Government is to see that this impression is removed completely. The Government should devise ways and means that they are no longer forion and neglected. They are afraid that they will not be accommpdated in any services. Unless the Government eradicates this impression, 1 do not think, a climate can be created for resuming negotiations.

I read in the newspapers today that the Honourable Home Minister has

on 6-10-85 u/a 356 324. of the Constitution in relation the State of Punjab

made a statement in the other House that the Cabinet Sub-Committee which was appointed would start touring the Punjab State in the first week of April, 1985. During the course of their visit they will take into the views of the people of Punjab, because no political party or any other leaders are there now. This Committee has no representative of any particular group or party. Indeed, I was astounded by such a statement. This Committee does not know anybody in Punjab. So. whatever information the officials provide to the computerised sub-committee they will listen. They cannot meet people freely, because there will be a security ring around these people. For the last one week again terrorists have created panic. In these circumstances, the team of the subcommittee cannot meet people, 1 do not know how they are going to ascertain the views of the peo-. pie of Punjab. What will be the outcome of their visit? It will be a bluff to the whole nation. It is a way to bluff the people of Punjab. You cannot take the pepole for a ride. They have seen through you when th's mischevious trend was started. I do not want to go into the details. When this mischievious step was started the Government was certainly at the bottom of it. Murders were committed. Nobody was arrested. There was a hit list with the terrorists. But the Government was not having any terror-its list' in spite of their intelligence machinery at their command. The Government could not succeed even an inch in discovering the crimes in the Punjab State.

• One of our hon. Members Mr. Tiwari was shot dead. The terrorists from their ran and escaped in a car and abandoned it somewhere in Ropar. The Government has got vans for patrolling streets and towns. They

(27 MAR. 1985]

en 6-10-85 u/a 356 326 of the Constitution in relation the State of Punjab

have got walkie-talkie sets and wireless sets but could not flash out the message to the Ropar police station that such and such people and car are wan-ted. I think it takes about 45 minutes from that part of Chandigarh to reach Ropar.

So, I am just trying to say: don't try to tell the nation that you suspect The, Opposition, that they are interested in escalating the problem. We are not. Politcs is politics. Here is the question of the integrity and unity of the country Nobody has any difference being at »take. on this; nobody has any different axe to grind. We are all interested in the unity and integrity of the country. You can take us for granted on this point. Whether it suits us or not, whether it may cause any advantage to you politically or not, we are prepared to sit with you just to see that the unity and integrity of this country is kept intact. You can utilise us. But you must come straight. You must be sincere. You must sake everybody into confidence. Do not play tricks by releasing a handful of Akalis now and keeping the others in detention. What are you aiming at? I do not understand. And then you make statements that the Akalis do not condemn such and such action. You know it as a matter of fact that no Akali leaders have given a fillip to terrorist activities. You know it. Why do you want these statements? You must create a climate where they can talk to you, not that should be made and they should statements be put in the press and communicated to you and then you will issue another (statement and it wil be communicated to the Akalis and in this way you will create a climate of political advantage to you and leave the burning topic of Punjab. This is not the way. Mr. Minister. If you want to settle the Punjab problem, then you must keep in mind that the situation is ripe where, first of all, you must make up

your mind whether the Akali leaders are terrorists or not, whether the terrorists draw inspiration from the Akali leaders or not If it be so, then these Akali leaders must be kept under detention. There is no other way out. But if you are convinced that these people have no links with the terrorists, the terrorists are there in spite of these that people, that these are the people who may be afraid of the terrorists and that the terrorists do net take orders from these people then in that situation, you should release all of them and allow them time to create conditions where they are in a position 10 come and talk to you and settle the various matters. In that I can tell you, conceited as the respect. Government may be, because it got a huge mandate in the last Lok Sabha elections, it has to talk with the Opposition on such matters. But if you will not talk with the Opposition, you will be missing a very opportune moment. And once you miss this opportunity, you will not get it again. So don't let the opportunity slip by. If you miss the bus now, I do not know what consequences are in store for us.

Therefore, while condemning with the greatest emphasis at my command the terrorists' acts in Punjab-nobody can support it-at the same time, I am suggesting to you, I am request- ing you with folded hands: save Punjab. Don't put it into a crisis. Don't give excuses of the sub-committee touring Punjab Don't try to fool the people by saying that you are trying to solve the problem by having the cub-committee tour the State. The Punjab issue cannot be solved by the sub-committee touring the State. (Time-bell rings) I am just concluding. If the Punjab problem can be solved, it can be solved by your exhibiting your full sincerity in the matter and not by trying to joke or to criticise or to create problems where there are none. Therefore, 1 would oppose this extention of Presi-

[Shri Sushil Chand Mohunta] dent's rule because President's rule has brought no gains to you. The situation in Punjab has consistently deteriorated in spite of President's rule. A popular rule may help you in solving the problem. In any case, the law and order problem is the prerogative of the State. Therefore, I do not want that the Centre should for long meddle with the law and order problem of the State . It must be handed over back to the State. Therefore, President's rule should not he extended and in any case, elections should be held at the earliest in Punjab so that a popular Government can come in. I now come to the Budget. In fact, the Budget does not need much discussion because we have to pass it, we have to go through it and it actually pales into insignificance in front of the problem facing Punjab. I would request you once again to take courage, face the situation, get everybody round the table, we are all prepared to help you in solving this problem. The problem can be solved. Tt is not insurmountable.

[The Deputy Chairman in the Chair]

VASUDEVA PANICKER SHRI K. (Orissa): I am standing in support of the Resolution moved by the honourable Home Minister regarding extension of President's Rule in Punjab and Punjab Budget. The Punjab dangle has brought about a gloomy situation in India especially in agriculture and industry. Till a few year? ago Punjab was producing possibly the maximum amount of wheat and other foodgrains and its production was so large that Punjab was contributing to ational investment in the areas of agriculture and industry. Fortunately the people of Punjab, the State of Punjab as a whole, had taken up the responsibility and the leadership of bringing about the green revolution. Unfortunately today the old Punjab which was producing the maximum of wheat and other foodgrains, the same old Punjab which

[RAJYA SABHA] on 6-10-85 u/a 356 328 of the Constitution in relation the State of Punjab

was helping the process of transformation in the areas of agriculture and industry, Is no more. So, the question before us is ? questmen of rehabilitating the old Punjac in its proper place and situation.

For that purpose the nation has to contribute its own thought and the Government has also to take up the responsibility. There certain people in this country, an are insignificant and negligible minority, whose number you can count on your fingers, who are trying to create confusion, а misunderstanding, in the whole of India, to the effect that it is the Sikh community which has created the problem in Punjab. This is absolute falsehood because the Sikh community is a community which is an integral part of the Indian society, the Sikh community is a community which has contributed its might, its life tor national the Sikh community whose rebuilding, members shed blood streams which drenched the land of India, they have shed their blood for defending India when we were attacked and humiliated by Pakistan, when we were attacked and humiliated by China and on so many other occasions. This is a community which has stood allthraugh in history side by side with the other major communities. and with the other minor communities. The Sikhs in the villages of Punjab, the Hindus, the Muslims and other minor communities there are still living eating and sleeping as brothers. Nobody could till now come and poison the minds and hearts of the Sikh pople in Punjab. The people in Punjab, including the Sikh community are an integral part of India and they will remain an integral part of India forever. Then what is the problem of Punjab. The problem of Punjab that we see is not the creation of any community, it is not the creation of any individual: it is the creation of certain forces, a congloimeration of certain forces which have been trying to destabilise India which have been trying

3,27

[27 MAR. 1985]

on 6-10-85 u/a 356 330 0/ the Constitution in relation the State of

Punjab

to divide India, trying to cut India into pieces for the sake of their own interests. The very genesis 5 P.M. of the Punjab tangle or the very reason for the Punjab problem of today has to be traced to 1947 and 200 yeras ago because India was under the domination of shackles and foreign powers. Those people came to India two hundreds of years ago- in order to capture India and establish their political sovereigntv the purpose of exploiting the people and for plunder wealth of India. But after the freedom struggle under the leadership of Mahatma Jawaharlal Nehru and-Subhash Gandhi, Chandra Bose and other mighty leaders they had to leave India in 1947. Once they were under compulsion to vacate from our land they said that though they were to go they would see that the same old exploiting forces would reappear in the coming years in a different form and destroy and divide India into pieces. They had taken this path and as a result that conspiracy tc destroy India has now come into operation. They have prepared and encouraged certain reactionary and adventurist forces in Punjab in order to destabilise India and destroy the integrity and oneness of India.

In this context we have to understand the responsibility of the Congress Party and analyse their responsibility. The Congress Party, as a reponsible party, as the leading party which has created the Government of this country, has taken up the responsibility to solve the Punjab tangle. The late Prime Minister, Indira Gandhi and her Government had called 26 meetings between 1981 and 1984 to find solution to this problem. Out of these, 10 meetings were tripartite meetings in which opposition party leaders, Akali leaders and Government participated. Out of the remaining 16 meetings, four were meetings in camera for the purpose of discussing and analysing the problem

and coming to the conclusion. It was the responsibility of the Government of India and the Congress Party to see that the Punjab tangle is resolved and normalcy brought into the State.

But my question is what is the contribution of the opposition parties including the BJP, the CPM and other national partiesthey are not nationalist parties-in the matter of solving the problem of Punjab. I have to submit that the opposition parties which are clamouring for solution, which are crying and weeping in this House have never contributed towards the solution of the Punjab problem. On the other hand every step they have taken regarding the Punjab tangle aggrandized and activated the Akalis and dragged the Akali party into a corner from where they could not escape with the result that they had to take a position that hey got cut off from the mainstream of our national life. In 1977 my elder friend, Shri Advani's party which was then known as Jan Sangh joined the Government formed by Prakash Singh Badal in Puniab. Later, when Mo-rarji Desai formed a Government at the Centre, the Akali participated in that Government from Party 1980 onwards. In these Governments the Jan Sangh was there, the PMKP was there. The Communists supported them. We have to understand that the Akali party has done no credit to the opposition parties. The opposition parties do not have the show before the Akalis for the face to simple reason that in 1973 when the Anandpur Sahib Resolution was made, these parties knew that the resolutions stood for a separate geopolitical identity. The contents of the resolution were simple. It was for the constitution of a separate geo-political identitv meaning thereby Khalistan and nothing but Khalistan. When. In 1973, the Akali Party drafted and passed the Anandpur Sahib Resolution asking for. a

I Shri K. Vasudeva Panicker]

separate identity, cut off from the mainstream of India, asking for a separate State, the CPM Party was supporting them and the BJP was supporting them and today's Mr. Charan Singh's DMKP was support ing them. All the parties were supporting them. Knowing that the BJP is standing for an 'Akhand Bharat' and who is not satisfied with the present India, hut wants 'Afchand Bharat', and knowing that the Akalis were demanding that Incii [off into Khalistan and Hindustan, they were supporting them and they were hand in vlove win the Akalis and supported. .. (Time bell rings).. that Government at that time. So, the threat is that, in the Indian context in the last many years, it is Congress Party, under the the leadership of the late .Shrimati Indira Gandhi and it is the Congress Party under the leadership now of Mr. Rajiv Gandhi alone which, is giving a lead and direction for finding а the problem. solution to Punjab again it is not a problem I say •tkis of the Hindus and it is not a problem of the Siklis. But it is a national problem which has so intimately affected the people of India and it is a problem which will affect the prestige and dignity of India. The question is whether India is to stand united, whether India is to maintain its oneness and whether India is to lead itself to the 21st century. For this purpose, we have to find a solution to the problem of Punjab. But the Akalis as also the Opposition parties are not prepared to come to a reasonable settlement within the four corners or within the four walls of the Constitution of India. (Time bell rings). Thi-iii the main problem. The Opposition parties and the Opposition leaders are not prepared to reconsider this question. is whether they are The question prepared to reconsider this question, with an open heart and with an open mind, to find a solution. If they are prepared to reconsider this ques-

[RAJYA SABHA] oft 6-10-85 u/a 356 332 of the Constitution in relation the State 0} Puniab

> tion in this manner, the problem will be solved and the Congress Party is ready for that. And it is for this purpose that Shri Rajiv Gandhi the Prime Minister, has unilaterally released the detenus. We are crying for a solution. Thank you, Madam.

THE DEPUTY CHAIRMAN: Now Mr. Upendra.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Madam Deputy Chairman, I express, at the outset, my unhappiness that this House has to sit and approve the extension of the President's Rule in Punjab which is proof positive *thai* the situation in the State has not returned to normalcy. It is a very unfortunate situation and it is very delicate situation also. Madam, nine-anda-half months ago when the "Operation Blue-Star" was launched, our party and our leader, Shri Rama Rao, were the only exceptions in the Chorus of support given to the operation. Even friends on this side were enthusiastic that the action was justified and that it would solve the problem for ever. Today, I can dare ask my friends on this side and also on the other side whether they honestly feel that after &i months they were able to solve the Punjab problem with that operation. We were then called anti-national and we were in those days called unpatriotic and our leader was derided. But if you were able to solve the Punjab problem through that operation, there would not have been any necessity today for us to discuss the subject' again and to extend the President's Rule in Punjab. It is Very clear that you have failed in solving the problem even though such a dramatic action was taken. We only said at that time that the action would not solve the problem, but would aggravate the problem. We never supported the extremists, and we condemned the extremists' action. We condemned the vacillation of the Akalis also. But we were very positive that that action Would not

on 6-J0-85 u/a 356' 334 of the Constitution in relation the State of Punjab

repeated demands from all sections? It is well known that unless these two important Akali leaders are also released, they cannot come to the negotiating table. If you are serious about the settlement of the problem, you should release all the leaders, allow them to discuss among themselves and then come to you for discussion. This is another point that the Home Mnister has to reply to. Madam, the solution to this Punjab feelings? problem was there for all to see. An agreement was ready which was about to be signed. A plane was kept ready to

bring the leaders tor signatures'. It was called off at that stage. Therefore, there is nothing new to be done. The solution is there already. The blueprint for a solution is there. We have only to pick up the threads. If the Government is genuine in its desire to solve the problem, they can start the negotiations quickly. There is no point in putting preconditions. whether they are about Anandpur Sahib Resolution or something else.

SHRI DARBARA SINGH: These conditions are from their side.

SHRI PARVATHANENI UPENDRA: I do not think the pre-conditiona are desirable from either side. some are talking about Anandpur Sahib Resolution. Shri Darbara Singh knows very well that there were two resolutions, one was of 1973 and another of 1978. People are only harping on the earlier resolution where they committed a mistake by including certain unpatriotic demands. Now, they have revised those demands.

SHRI DARBARA SINGH: *I* am sorry to say that in 1978 they have endorsed the resolution of 1973.

SHRI PARVATHANENI UPENDRA: They did not endorse.

SHRI DARBARA SINGH: I think you should go through it again.

lead to a solution, but would, instead, aggravate the situation which it did. In your attempt to flush out a few hundred extremists, you were successful in alineating nearly 14 million people of the sikh community, a community

Proclamation

issued by President

sikh community, the a community which has played such a vital fole in the defence of this country for decades. You speak to any Sikh today and you will find that he is burning in his heart with indignation and with humiliation. What have you done to heal up these wounds? Have you done anything during all these months to assuage their Nothing at all. Instead I am shocked and surprised that' during the recent awards for bravery. as many as S Ashok and 84 Shaurya Chakras were Chakras awarded to the participants in the Blue Star Operation. I do not see any bravery in killing your own people. I do not know whose brain wave it was. If it is Mr. P. V. Narasimha Rao's idea, I must say that he bungled enough in the Home Ministry and is now bungling in the Defence Ministry causing fresh problem for the Home Minister. I should not bring in the name of the President. But, as the Supreme Commander of the Armed Forces, he aid have refused to give those awards. These are the awards given to the people who show exemplary bravery *m* war and other operations and not in operations against your own people, against temples or against sacred institutions. It is very unfortunate that such awards were given I accepted. I must say that this only added salt to the wounds of the Sikh community which is unfortu-nate and should be condemned by all.

Madam, the Prime Minister has taken some positive steps to solve this problem. He has released some of the Akali leaders. I do not know why tome of them are still kept in jail. Those who arc kept in jail are known for their moderate views. Why are they not being released in spite of the 335

on 6-10-85 u/a 356 336 Of the Constitution in relation the State of Punjab

SHRI PARVATHANENI UPENDRA; They have only said: With reference to the Anandpur Sahib Resolution, we are passing this resolution. They did not say that they were endorsing the earlier resolution. Otherwise, there was no need for another resolution. I have got the document. I can read it.

Madam. negotiations should be started immediately with the Akalis. Extraneous issues should not be brought into the picture. I find that there have been some feelers from the ruling party side and some Chief Ministers-Mr. Bhajan Lai and other leaders are talking about the reunification of Punjab, Haryana and Himachal Pradesh, trying to put the clock back. This solution is not workable. It is impracticable. It will lead to further delay in bringing about a solution to this problem. People will not accept it. The States have been reorganised on linguistic basis. You cannot go back on this principle. There is no point in continuing with such a proposal.

I also feel that the time has come to restore popular rule in Punjab. In fact, inspite of my differences with Mr. Darbara Singh, I think he is a good administrator and probably Ire would have been more useful than Mr. Satarawala or Mr. Arjun Singh who has recently been sent there. Perhaps he would have been able to heal the wounds and solve the problem. Sending these Governors one after the other would not solve the problem in any manner.

Madam. I have just attended a meeting of the Sikhs in Boat Club, and reallythey are breathing with indignation, and a sense of injustice is borne by them. They have a very legitimate demand and they are asking for judicial inquiry into the November riots here. Though this is remotely connected with the Punjab problem, probably this is inter-linked. Therefore, there is no harm in agreeing to that demand because several independent agencies have conducted Inquiries and they have indicted very senior leaders of the Congress Party with complicity in the November riots. Therefore, it is very necessary or lather all the more necessary for the ruling party to order a judicial inquiry into these incidents that happened in Delhi;] and other States. And if they feel that the events in Punjab prior to the assassination of Mis. Indira Gandhi had also to be enquired into, then very well they can do it and there is no harm in doing that. But on that account, they should not refuse a judicial inquiry into the events which have occurred in Delhi and other States in November las¹-.

With these few words I oppose the extension of the President's rule in Punjab. I demand restoration of pcpu-lar rule as early as possible.

Thank you.

THE DEPUTY CHAIRMAN.- Shri H. L. Kapur—hot heje Shri KaYyanasundaram to speak.

SHRI M. 'KALYANASUNDARAM (Tamil Nadu): Madam Deputy Chairman, those who value the cause of natjonal unity and security of the country would feel very much concerned about the happenings in Punjab even now. Even a few days ago, a BJP leader was killed in the capital city of Chandigarh. In this House, we

were listening to two speeches by two prominent Sikhs—one is Mr. Dartara Singh and the other is Mr. Khushwant Singh. To me both of them appear to be very good Sikhs and also good Indians. But in their views, why should they differ so much. I do not know. Mr.

337

on 6-10-85 u/a 356 of the Constitution in relation the State of Punjab

Khushwant Singh made a very moving plea for creating congenial atmosphere and to heal the feelings of the Sikh community. And Mr. Khushwant Singh is not the One who wil] support either directly or indirectly the terrorists—(Interruptions) 1 have known closely Mr. Darbara Singh for verv some time. He is a good nationalist. And it is unfortunate that he was from that State. It is the removed Congress Party's inner politics. And the effort one section against the other to woo aggravated the situation, i do not say that this is the main reason. But it aggravated. When we have to win over the Akalis and isolate the terrorists, even now the effort should be to mobilise all the forces who believe in national unity and who believe that Sikhs are a community, a part of India and not a nation. Sikhs are not a separate nation. We should reject the theory of creating a nation on the of religion, whether Sikhs, basis Hindu or Muslim, Christian. We regional and may have linguistic differences. But as Indians, we are one. That feeling should be there. But what is happening now? We can go on criticising the Congress leaders for their sins, and the congress party for . its sins, similarly, the people can oppose the Akali Dal leadens for their actions. Both of them are guilty for not takmg a proper, attitude at the right time, i.e., earlier than 1978. But now what is to be done? Don't think that the assassination of Shrimati Indira ' Gandhi and the Delhi incidents are separate incidents unconnected with the Khal-istani terrorist activities from] It is a pity that in none of the outside. speeches which I heard in this House today ^{*i*} there is any reference to the foreign J hand which is instigating and that makes the solution very difficult. If

the Sikhs were free to act on their own, I do not think that things would have come to this Why do we hide the foreign hand? I pass. blame the Congress party. Do you think that the Congress leaders alone can discharge the duty in this national task? That is how we create difficulties. Whether it is Assam, or Kashmir or Punjah. The Congress men think that they alone can do it, that they are the only patriots. There are patriots who suffered for this country more than any Congress who are here today. Why don't you men take all of us into confidence? The parties should be taken-into opposition confidence. True, do not blame all the opposition parties in one lump.

.SHRI V. GOPALSAMY (Tamil Nadu): We suffered the British Jails... (*Interruptions*).

SHRI M. KALYANASUNDARAM: Madam, I am not well. I request my friends not to interrupt me. It is very difficult for me *to* talk.

THE DEPUTY CHAIRMAN; Please do not interrupt. He is not well.

SHRI M. KALYANASUNDARAM: Madam, It is true that the opposition parties tried to cultivate the Akali leaders but not for political gain. We have been repeatedly saying that the opposition parties afe not doing it for electoral alliance. It was meant-to bring about a consensus about national unity. It is in that spirit that some of the opposition parties approached the Akali leaders also and tried to persuade them to get away from the famous Anandpur Sahib Resolution, which states that Sikhs are a separate community. Whether it is based on the Anandpur Sahib Resolution or reiteration of the Anandpur Sahib Resolution, it is all quibbling in words. So long as these conditions are there, the

[RAJYA SABHA] on 6-10-85 u/a 356 340 of the Constitution in relation the State of Punjab

[Shri M- Kalvanasundaram] Sikhs have been fed with the idea that the Centre in Delhi is a conceptual myth. Do we recognise that whether it is Rajiv Gandhi Indira Gandhi or Morarji Desai or or somebody else tomorrow who is the Prime Minister, we all have to recognise him. Just because I do not agree with Mm, can I refuse to recognise him or his Government. India is a large country where there are so many communities. It is natural for so many communities to have (grievances about their communities, regions, religious practices. It is natural because we have inhabited a country which was ruled by aliens for 150 years, who thrived only on divide and rule. Now what should foe done? We should think about how to bring about a political solution. It partly rests with the leaders of the Akali Dal also. I do riot say that the Government has done everything it has to. There is the Government and the Prime Minister. You know very well under what circumstances he had to take over. He lost his mother; the country lost its Prime Minister and we were all agitated. It wag not an ordinary case of killing or an ordinary .case of assassination. It was attack on the entire Indian nation. The whole world was moved. And in that background, he took over and tries to solve the problem. But diffi-. cultics are many. It is not so easy to solve them. On behalf of my party, a delegationtodav met the Prime Minister in the afternoon led by our party General Secretary, Comrade C. Rajes-wara Rao and Comrade Indrajit Gupta, leader of our party group in Lok Sabha, Wemade certain proposals. We have stated in that memorandum that steps he has taken are in the positive direction, that release of some leaders and the is, announcement which he made in Kussaini-

341 Motion seeking [27 MAR. revocation of Proclamation issued by President ..

wala, and promised about the Integrat Coach Factory. In fact, I should feel sorry about it; but I am prepared to agree. It was to be located in Tiru -chirapalli or somewhere in Tirupati near Madras. He has suddenly promised it now. If that can bring the Sikhs into the national mainstream, let then have it; not one, but any number of factories. Mr. Khushwant Singh was very much concerned about the Sikh youth who are educated unemployed. I don't know whether Mr. Khushwant Singh has visited any of the public secftor plants in other parts of the country. Mr. Khushwant Singh, I want to inform you that 15 to 30 per cent of non-Tamilg are in every public sector plant in the South, whether it is Avadi defence factory or BHEL fac -tory or Manali fertilizer factory. I see a lot of young Siklis, working there T£he whole of India ia open to Sikh, community; whole of India is open to Sikh youths, not the small patch of Punjab alone. Why should we take a narrow view of it? Who is creating Ihese difficulties? I am only quoting some instances. Is that the main cause? If economic reason was the main cause, things should have been different. The solution would have 'been easier. Ev lime you give certain things, the demand drifts or shifts.

Prime Minister has said about the •package deal. That is all the demands ybould be settled in one lump, withe fee framework of the Constitution. What is wrong about it? He has categorically stated that all demands should be settled in one lump, at one time, sod not piecemeal, within the framework of the Constitution. Yesterday, our Home Minister, Mr. Chavan also made a conciliatory and persuasive fpeech in Lok Sabha. He offered to examine cases of all others against whom there are no serious charges

1985] on 6-10-85 u/a 356 342 of the Constitution in relation the State of Punjab

to review such cases for release. But act{on must be swift. It is not enough to say things alone; the nation is watching your actions; you may displease or please the Sikhs but you ar_e ains- j werable to the whole nation If Punjab goes, what will happen to the country? Punjab is not a problem of Punjab or Congress party or Akali Dal; it is a. problem of the entire Indian nation. It is a border State. Similarly is Kashmir. Now,

the threat is spreading m the South also when We see what is happening in Rameswaram and other coastal area?. So it is not the Congress affair

I iiave some suggestions to make. They are more or less contained in the memorandum, submitted to the Prime Mini today. About demand for enquiry into Delhi riots,' Delhi iloti dtdi MV ake place abruptly. linked with assassina-Delhi riot tion of Sin.-p.ff.ati Indira Gandhi which :. Operation Blue Star Even todai objections are raised. It te. Blue Star operation Just as we say today w&£ ine that extension of President's Rule is inevitable, that time, every one of us most of i a .. ieasi agreed that this tevital This was not a happy ' thing. Nobody had" the illusion that the Blue Star operation will be the Opal solution. We all knew that fur-ateps should be taken.

Therefore, in regard to this demand, ould urge upon the Government to immediately appoint a commission of enquiry on the Delhi riots because there are allegations against the Congress. There are allegations against the R.S.S. There are allegations against some political parties. Therefore, let u_3 know what it is. Who are responsible? The Congressmen may say that *th&v* are above all these

charges. But I know many of the names. But I do not want to provoke ainybody at thi3 stage. A Commission of enquiry should be appointed to go into the causes of these riots and iden- • tify those who are responsible for it and punish the guilty. But this should not be confined to the Delhi riots alone, because it is connected with the assassination of the Late Prime Minister: it should include the Rajasthan terrorist operation and the whole of Punjab. In the humble opinion of my Party, the enquiry should cover all these things; if possible, from 197Q when the first mass terrorist action took place. It was the beginning; 1978. Nobody has a right to kill anybody due ,to political differences in thi3 country. If you appoint a commission of enquiry, this will satisfy the Akali leaders and other Sikh organisation? also, who have raised this demand. (Time bell rings)

Two minutes more and I will col elude. This is such an emotional issue. I am not able to speak without referring to my notes.

Then, with regard to the maintenance of law and order, true; the Home Minister has said that the role of the . Army will be receding gradually. It . is not our suggestion that you should withdraw the Army immediately. This may;not be possible. But the role of the Army, to deal with the law and order problems should b_e restricted to only those i situations, when any danger occurs.

There is another" important thing. The Prime Minister has dissociated himself with that demand in regard to the merger of Punjab, Haryana Himachal Pradesh and what not. The person who has made such a statement i_s not an ordinary person. He is the Chief Minister of a State, Haryana.

issued by President ...

[RAJYA SABHA

1

[Shri M- Kalyanasundaram] He has been a controversial person. He should riot speak like that. Will it not provoke the people of Punjab; whether it is Sikhs or Hindus? What is this merger? Does it not imply creating a Hindu majority Stale? Does it not imply the isolation of the Sikhs? This is what Jaye-wardene is doing? This is what is being done in Sri Lanka by Jayewardene. He is shifting all the Sinhalese to the Tamil areas, destroying the Tamils. This is a very malicious demand. I would ask the Home Minister, both at the political level and at the administrative level, to tell the Chief Minister of Haryana to desist from making such malicious statements.

Now, about the Anandpur Sahib Resolution. The Prime Minister has taken a conciliatory attitude. He has not demanded that the Anandpur Sahib Resolution should be withdrawn 'Sikhs as a nation' contained in it should be withdrawn. Other issues connected with Centre-State relations can be referred to the Sarkaria Commission, and the Akali leaders can make their submissions to the Sarkaria Commission, which will examine them and expedite its decision, with particular reference to Punjab and its special issues requiring immediate attention, as'in the case of Jammu and j Kashmir, because this is also a sensitive border State. The terms of the Sarkaria Commission can be modified to satisfy the Sikhs, not basically but to that extent, in regard to Cenh-e-State relations.

About the economic situation, don't go by the budget prepared by some administrators. The availability of funds required for economic development of the State should not depend on the package settlement. Let it take its own course, but the economic projects should be immediately star-'ted. Whether it is the question of river waters or construction of Trifein

on 6-\0-85 u/a 356 344 oj the Constitution in relation the 'State o; Punjab.

dam or location of some factories, al these works should be started imme diately to give confidence to tb people of Punjab, whether they are thi Sikhs or the Hindus. This will sho? that the Central Government i earnest and serious about reachinj a settlement.

At the same time, I will appea to the Government to take the help o: the opposing parties to bring aboul a change in the attitude of the AkaJi leaders. I hope the Government will take speedy action to release othen also, I do not want to mention their names. As many as possible should be released so that they can sit together, consult and create a condition for a peaceful settlement. A settlement is necessary but that settlement will be possible if Akali leaders also took the initiative and responded. There is, however, some disappointing and disquieting news coming from the Shiro-mani Gurudwara Prabandhak Committee. It has passed a resolution demanding ttfet all the army men who entered the Golden Temple on June 5. should be declared as traiters. What does it mean? Similarly, it says that those whof deserted the army should be honoured. I can understand their demand with regard to relief for those victims, that is right, there should be no hesitation to accept that demand. But to demand like this, does it show anv change of heart in favour of unity or change of heart towards Khalistani terrorism? It is Khalistani terrorism, not an ordinary ..terrorism, they have a particular aim. So, what is the attitude of the Shiromani Gurudwara Prabandhak Committee?

Yesterday a mention was made by some Members and today also I think Mr. Darbara Singh pointed out that they have allotted a fund of Rs. 2.5 lakhs. It may be a small amount, but for what purpose is it allotted? It is allotted for the nefarious purpose of giving arms. How can we, as a nation tolerate this? Do

[RAJYA SABHA]

they want to terrorise one particular political party to reach a settlement conceding their unreasonable demands? The nation will not tolerate it. It is the nation's issue, not of a particular political party or a particular Government. So, I will appeal to the Akali leaders and the SGPC leaders to re-think, take this opportunity, and the opposing parties and the nation will be with them. Whatever may be the intransigence or the attitude of the Government, they may think that you are the vanquished and they are the victor, but that attitude is very dangerous. Today they may be vanquished, but don't think they are in a small minority. They are a powerful community and a powerful minority. So. I will appeal to the Government and also o the Akali leajders to try to take the help of opposition parties. They must also take the help of all those opposition parties who are pledged to safeguard the unity and security of the country so that the problem can be contained. Even if you are not able to settle it immediately, at least it should be contained. Some truce must be there. The problem should not be allowed to escalate. The dangerous possibility is both in words and deeds. There is a tendency to escalate. This is neither good for the country nor for the Government nor for the Akali leaders. Therefore. I appeal to all the Akali leaders, on behalf of my party, to take a serious view about the future of this country, future of their own community and of their State and try to respond to the call of the Prime Minister. Thank you, Madam. I am sorry, I have taken some more time.

SHRI V. GOPALSAMY: Madam Deputy Chairman, days were there when Sikh youth participated in lational sports and games and came with flying colours. They we're greeted and applauded throughout by ill sections. Days were there when Bhangra dance conducted in the

on 6-10-85 u/a 356 346 of the Constitutor in relation the State 0-1 PTM i«»

cultural festivals was welcomed by all sections. Days were there when the enemy cannons roared in the North-west frontier and brave Sikhs shed their blood. Their valour and sacrifice was honoured and greeted by all sections throughout. Days were there when Sikhs participated in the festivals of Hindus and Hindus participated in the festivals of Sikhs. In every Hindu family there were some Sikhs also. Gone are those days. Now in every household of Sikh community there ds nothing but anger, there is nothing but anguish, there is nothing but distrust, there is nothing but deep sorrow. And Hindus are migrating from 'Punjab, coming out of Punjab, and Sikhs are migrating towards Punjab. This is going on. And my friend, Mr. Mohunta has said that in the countryside they are wearing saffron turbans and they are for some sacrifice

On the eve of the December poll, there was a message from the Congress platform: "Don't support the Anandpur Sahib Resolution. The opposition parties are supporting the Anandpur Sahib Resolution and they want to divide -the country. There are sessionist forces and Opposition is supporting the sectarian forces". There is a press release of the Sikh Forum which has appeared in the Indian Express: "Here is the Anandpur Sahib Resolution". If some portions are objected to by Mr. Rajiv Gandhi and by Mr. Darbara Singh, why don't you give a press release, "these are the objectionable portions of the Anandpur Sahib Resolution?" As far as the demand for- more powers for States is concerned, as far as the demand for States autonomy is concerned, I belong to a party which whole ' heartedly. supports the Resolution. Mr. Panicker has stated in his speech that there is a demand in the

on 6-10-85 Wfi 356 348 of the Constitution in relation the \$tate o? Punjab

[Shri V. Gopalsamy]

Anandpur Sahib Resolution for separate identity of the community. What is wrong in it? The originality of the different ethnic groups of the different cultural groups of the different linguistic groups, of the different racial groups should be maintained.

issued by President

SHRI DARBARA SINGH: Do you accept that there should be a separate nation and separate constitution for the Sikhs?

SHRI V. GOPALSAMY: No, not separate nation, Mr. Barbara Singh. According to Marxist philosophy there are different nationalities in this country. So I am not for a different nation. But when they want to maintain their own identity, what is, wrong in it? I am for it. If you call me anti-national I am prepared- to welcome that I am for a separate identity of m_v own culture, of my own ethic pace, of my own language, of my own linguistic entity. What is wrong in it?

You stated that unless they withdraw the Anaadpur Sahib Resolu tion. there ^wiH be n_0 more talks. You have bungled. You have now Dunki-red. You have been issuing contradictory statements. You have been issuing a statement on a platform and coming to Parliament House and giving a contradictory version. And what happens? A sense of alienation, a sense of isolation is setting in throughout the Sikh community. Don't shut your eyes to realities. Try to see the writing on the wall.

Whenever attacks came from the northwest, Punjab was the buffer. They shed their blood; they were in the front line. Now you have lost your grip on the north-east, you have lost your grip on Kashmir and you are losing your grip on Punjab. This ,,is a danger signal. Why is this sense of alienation, this sense of isolation setting in? Who are the guilty?

AN HON. MEMBER; The Akalis.

SHRI V. GOPALSAMY: Not the

Akalis, there is a dierent story, mister, Please listen. All of you have spoken, I am the last speaker (Interruptions) ... You have to listen to. me. Who are the guilty? What happened in the aftermath of the sad assassination of Madam Gandhi? Rampage, unprecedented rampage. By whom? By vandals, by thugs, by hooligans, the' hooligans swooped on every Sikh household, maiming, killing, raping, molesting and what not. Under the very nose of the Central Government, for three consecutive days and three consecutive nights it was going on. What was the police doing? They were idle spectators. What was the Army doing? They were not given the powers to

handle *he situation. Th;_s has come out. You are not prepared to order any judicial inquiry. This is a report by the People's Union for Democratic Rights and the People's Union for Civil Liberties. Who are the guilty?

My hon. friends from the Treasury Benches should not get shocked and surprised to hear that this is a dark chapter about the Congress (I) Party. This is by an eminent Jurist and here is a report. I quote from the *Indian Express* dated 17th Maich Under the caption. The time has come..., Mr. M. V. Kamath writes;—

"A Citizens' Commission composed, if you please, of such eminent men as former Supreme

Motion seeking revocation of Proclamation

Motion seeking ^ [RAJYA SABHA revocation of Proclamation issued by President ...

Court Chief Justice, Sikri, former Foreign Secretary and UN negotiator, Rajeshwar Dayal, former* Ambassador and Vice-Chancellor of Aligarh University, Badruddin Tyabji, former Governor, Govind Narain and former Home Secretary Srinivasa Varadhan, having taken its own independent evidence, has made this observation.

'Many who came forward to relate their experiences and provide eyewitness accounts to the Commission, have specifically and repeatedly named certain political leaders belonging to the ruling party. These included several MPs in the outgoing Parliament, members of the Delhi Metropolitan ' Council and members of the municipal coipor-ation, Scores of political functionaries jn local areas or blocks and area pradhans were also named They have been accused of having instigated the violence, making arrangements for the supply of kerosene and other inflammable material and of identifying the houses of Sikhs. Some of them have also been accused of interceding with the authorities to obtain the release of their followers who had been arrested for various crimes.""

People were burnt alive after pouring kerosene on them—innocent Sikh3. Whoever commits a murder, I condemn it; I condemn violence. Mr. Man-chanda, the BJP leader, was killed the other day. I share the grief of his widow and her children. I condemn those terrorists. They do not deserve to live in a civilized society.

I would say! But the same vandalism was committed in Delhi against innocent

on 6-10-85 u/a 350 oj the Constitution in relation the State of x Punjab

Sikhs. By whom? By Congress(I) VIPs and functionaries. ... {*Interruptions*) ... This is the report. ... (*Interruptions*) ... This is the report which has reached the door of every Parliament Member—that the vandalism, the rampage, was done by the Congress(I) functionaries in Delhi. This is the report. This is the report of the inquiry commission. For three days and nights it was done. ... (*Interruptions*) ... You are responsible; you are responsible... (*Interruptions*) ...

SHRI PARVATHANENI UPENDRA: Why don't you order a judicial inquiry? ... (*Interruptions*) ... If names are mentioned, go for a judicial inquiry.

SHRI V. GOPALSAMY: Mr. Rajiv Gandhi—Mr. Clean—is not prepared for a judicial inquiry. That is why you are not prepared to order a judicial inquiry. ... (Interruptions)... You ate responsible. The Congress (I) is responsible for the rampage for three days and three nights in Delhi. It is written here. I don't want to name them. But names are given; MPs' names are given in the report. They don't belong to the opposition parties. The persons do not belong to the opposition parties. They are not politicians. They are Judges, eminent Jurists who have given the report. You were responsible.

Madam Deputy Chairman, when Mahatma Gandhi was assassinated, some rumours were spread that a Muslim had committed the crime. Immediately ihere were clashes. What happened, you know. Immediately, all the political leaders were invited to make a call to the public to bring peace, to bring amity, to bring harmony between the communities. Even our late Periyar and Anna were invited to make a broadcast over the radio. What happened now? For three days and nights what was going on? Innocent Sikhs, women, children, kids were burnt alive. This has happened. You are laughing when I describe the horrors. But the history is going to laugh at you. You are going to lose

[Shri V. Gopalsamy] Punjab," I warn you. You are going to lose Punjab, I warn you. You are laughing. How much they would have cried, the innocent widows, the innocent children...

THE DEPUTY CHAIRMAN: Now you wind up.

SHRI V. GOPALSAMY :... when they lost their bread-winners. In Delhi it took place. It did not take place in a remote, dark corner of Africa. But it took place in the capital city of India. This is the report. If you have any guts and courage, you order a judicial enquiry.

SHRI DARBARA SINGH : Have you ever noticed what happened in Amritsar?

SHRI V. GOPALSAMY : I condemn th» killings. Whenever a killing is committed by anybody, I condemn it. I condemn the killing and the terrorist activilies. But the same terrorism was committed by the ruling Congress Party in Delhi. (*Interruptions*) I condemn the terrorists. Equally I condemn the terrorism committed by the Congress (I) party in Delhi under the very nose of the Government for three cosecutive days. (*Interruptions*)

SHRI NIRMAL CHATTERJEE : Why do you not have a judicial enquiry?

»SHRI V. GOPALSAMY: Lt. Gen. Jagjit Singh Arora led the troops towards Dhaka . . . (Interruptions)

THE DEPUTY CHAIRMAN : Please sit down.

SHRI PARVATHANENI UPENDRA: It is really sha'mvful on the part of those belonging to the organisation of Mahatma Gandhi to conceal it. .Let them have a judicial enquiry.

SHRI V. GOPALSAMY : There should be a judicial enquiry by a Supreme Court Judge. Are you prepared to take the challenge? You order a judicial enquiry by a Supreme Court Judge. THE DEPUTY CHAIRMAN : If you do not wind up your speech immediately, 1 will order that you will not go on record.

SHRI V. GOPALSAMY: The N.S.A. provisions have been violated in Punjab. I quote from the "INDIAN EXPRESS" dated March . . .

THE DEPUTY CHAIRMAN ; Please conclude now.

SHRI V. GOPALSAMY : I am concluding within two minutes. These N.S.A. provisions have been violated.

THE DEPUTY CHAIRMAN: Please sit down.

श्वी सत्यपाल मलिक: (उत्तर प्रदेश): मेराव्यवस्था का प्रश्न है। वह यह कि एक पॉटकुल, रिपोर्टकोड की गई है। आप जानते हैं, वह रिपोर्टक्या है? चेयर को क्या वह दिखाई गई है... (व्यवधान)...

SHRI V. GOPALSAMY: If you are interested, you take the report from me. *(Interruptions)*

THE DEPUTY CHAIRMAN : Please sit down. Let him make the point of order.

श्वी सत्यपाल मलिक: मेरी ग्रापत्ति यह है कि कोई डाक्यूमेंट विना चेयर को पहले दिखाये, विना चेयर की सेटिस-फेक्शन के सदन के पटल पर नहीं रखा जा सकता।... (व्यवधान)...

SHRI V. GOPALSAMY : This is not a report by any mean politician. This is "a report by Judges.

श्री सत्यपाल मलिकः यह कोई ऐसा डाक्यूमेंट नहीं है। मैंने इसको पढ़ा है। इसका लिखते वालों को यह भी तमीज नहीं है। उनको वाल्मिकी ग्रौर भंगी विरावरी का फर्क मालम नहीं है। उन्होंने लिखा है जगजीवन राम के संबंधी वाल्मिकी होते है ग्रौर भंगी उनके ^{MoU}' Peking jvootuuun OS Pfociuiii^ttOij issued by Pre*ident

खिलाफ हात हा एसा ालखा हा इतनी वैसिक जानकारी भी उनको नही है... (ब्यावयान)...विना ग्रापको दिखाये कोई (पोर्ट सदन में कोड नहीं कर सकते है।

SHRI NIRMAL CHATTERJEE: We want a ruling on that point of order. He has torgotton the rules.

THE DEPUTY CHAIRMAN: Mr. Gopalsamy, you have taken more time than allowed to you. You please wind it-up without any reading, without any quot-ing.

SHRI V. GOPALSAMY: This is a pertinent point regarding N.S.A.

THE DEPUTY CHAIRMAN : Mr. Gopalsamy you cannot quote unofficial records.

SHRI NIRMAL CHATTEREE: Why he should not quote... *{Interruptions)* You show me your ruling.

THE DEPUTY CHAIRMAN: He should wind up. This is my ruling. You can see the records.

SHRI PARVATHANENI UPENDRA: We want to know whether we should quote this or not.

SHRI NIRMAL CHATTERJEE: We want a ruling whether unofficial records should be quoted on the floor of the House or not. In the morning, how Mr. V. P. Singh has quoted so many unofficial records.

SHRI V. GOPALSAMY: N.S.A. provision has been totally violated.

THE DEPUTY CHAIRMAN: You may please wind up.

SHRI V. GOPALSAMY: I will take only two minutes.

SHRI DEBA PRASAD RAY (West Bengal): Madam, I understand your ruling has been to ask Mr. Gopalsamy to sit down.. • (Interruptions) ... [27 MAR. 1885] on 6-10-83 Ufa 354 _{gj} the Constitution in relation the State o; Punjab

SHRI V. GOPALSAMY: You 're uol the Deputy Chairman to give the rul'. I know how to respect the *C::dk*, I.: the Deputy Chairman tell me to sit down, I Will take my seat. But you cannot decide it. (*Interruptions*)

THE DEPUTY CHAIRMAN: Let the Horn; Minister reply. *(Interruptions)*

SHRI V. GOPALSAMY: 1 am waiting for his reply. Madam, before I conclude, I want to make these demands to the Government.

They should have courage to order a judicial enquiry by a Supreme Court Judge. The Government should release all the detenus immediately. Ootherwise,... (*interruptions*)... The guilty are sitting that tide.

SHRI DEVA PRASAD RAY: Madam, I am challenging him, let him prove that even a single Congressman was associated with Delhi riots.

SHRI V. GOPALSAMY: You read the report.

THE DEPUTY CHAIRMAN: Mr Murlidhar Chandrakant Bhandare.

MURLIDHAR CHANDRAKANT SHRI BHANDARE (Maharashtra): Madam, Deputy Chairman, I think this is an occasion when we should try to leave out passions out of our debate, because this is a too serious a problem which can neither be clouded by passion nor begged down by any fervent fervour or bias for or against one party or the other. One must realise that this is a problem which is going to face the country for quite some time to come. And unless extremely responsible we are and responsive to the sensitive nature of the problem, we will be failing in our duty particularly to this House and also to the nation. But this problem must now be looked at in the back drop of certain very, very important landmarks in the history of our country Those three landmarks are: (I) The Blue

Motion seeking revocation of Proclamation in jued bv President

[Shri Murlidhar Chandrakant Bhandare]

Star Operation of June, 1984; (2) the dastardly assassination of our revered leader Indiraji on 31st October, and (3) a free democratic elections of December, 1984. Because today the people of our country have given a definite mandate to this Government and also to everybody in this House as to how this burning problem can be solved. If we do not solve this problem, in the light shown to us by our sagacious, democratic and freedom loving people to maintain the unity and integrity of this country, we will be guilty of great breach of faith which the people have placed in us. Therefore, I am pained when insinuations are made from the other side. Baseless allegations are made.

SHRI V. GOPALSAMY: Not by me.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am coming to you. If any Member has tried to bring in lot of passions, I do not know for what. I mean, by putting Lanka on fire he is trying to get something here. The point which I am making is that the matter on which the right hon. Member, Mr. Gopalsamy has made his speech is not correct. In fact, I must pay my compliment to a maiden speech by Mr. Shan-tomoy Ghosh for the reason which he brought-for the sobriety and the forih-rightness which he brought in his speech. Tt was sn constructive that I think we could take a lead from the hon. Member who has made his maiden speech in the House today.

Now. therefore. three or four things must be ken in mind. The first and foremost. . .

SHRI DEBA PRASAD RAY: Mr. Gopalsamy also deserves to be congratulated.

SHRI Ml[^] 'DHAR CHANDRAKANT BH AND ARE: t will come to him later.

THE DEPUTY CHAIRMAN: Please do not interrupt.

[RAJYA SABHA] on 6-10-83 u/s 356 356 0/ the Constitution in relation the State of ... Punjab

SHRI MURLIDHAR CHANDRAKANT BHANDARE: The first and foremost thing is that the solution must be such as will not only preserve but promote and enhance the unity and integrity of the country. We have proved ourselves not only to be the largest but, I believe, the best democracy and anything which tries to affect that rule of law, that basic structure of democracy must be put down with an iron hand. And if we fail in that, we will be letting down our people.

The second thing is that there is no room for making ad hoc adjustments on this point. I am not saying that the Government should not be flexible. We should have a flexible attitude because in the very nature of things, this problem has to be solved through discussions, this has to be solved through adjustments, this has to be solved through compromises. Therefore, it will not pay any party to take a very rigid and unalterable stand. If this is to be done, then I would say that we must eschew all those things which will be a threat and danger to the democratic process of settling the issue by bilateral negotiations. One clearly sees what is in the air. You just see how it happens. The young, dynamic Prime Minister made a promise to the people that he would do everything within his power to solve this problem. The first thing he has done is that he has appointed a committee of the senior-most Ministers. That committee-T have read from the papers, and the hon. Home Minister has also said it-is going to tour the whole of Punjab to build up a climate of confidence. Then the Prime Minister himself visited Punjab and made certain economic concessions, which will go to show that whatever may have happened in Punjab, our Government is not going to hold it acainst that State, but it wants to see hat the State gains prosperity and develops further and further. And I must say that we are prtv^d of the Sikhs because they are the brave ones, they are the gallant

357

Motion seeking revocation of Proclamation ii sued by President

[27 MAR. 1985] o

ones. And to me who comes from Bombay, a mini India, which finds no difference between a Hindu, a Sikh, a Muslim, a Jew and a Parsi, to me the carefree nature of a Sikh, a Sardarji himself telling Sardarji jokes, is ever a matter of joy as well as pride. Therefore, it pains us when we look at the divide between the two communities. I think only a secular party, a democratic party, a socialist party like the Congress can really bring about a union on the more sound footing of secularism.

The second point — the first is about unity and integrity — is upholding democratic principles. Therefore, the solution must be by negotiations and any act of terrorism must be firmly put down. And when we are creating a situation for dialogue by the release of Mr. Longowal and others, with a promise of further release in the near future, what do you find? One of them just'goes and presses the bell at Mr. Manchanda's door and when he opens the door, he is shot down. This is a deliberate attempt to see that the door of negotiations is bolted once and for all. And if this is the climate which any party is going to create, which any party is going to tolerate, which any party is going to support or connive at, then I think we should refuse to negotiate with such a party. They must accept the basic principles for which our country stands for which our people stand. This is the second aspect of the matter.

The third aspect of the matter is that this is no time for riecemeal concessions. I have listened to Mr. Khushwant $S'w^h$ He is not here at the moment. He himself says in every speech, and I have got extracts of all his speechs, to point out that even he does not know just what the Akalis want. The Akalis have placsd themselves in a position where (a) they are not united, and (b) even if they are united, they are not agreed upon many of the things which are necessary for a right find just solution of the problem.

on 6-10-83 u.'iS 356 of the Constitution in relation the .State of Punjab

Therefore, my third appeal to the Government is that no piecemeal negotiation will help, let us have once and for all a package deal which will settle all the outstanding issues, whether they be territorial, whether they be economic, whether they relate to water dispute, whether they relate to some of the fringe religious demands which are still there. Let us solve them one and all, once and for all. This is the next point I am making.

As has been rightly impressed on this House by someone for whose secular views I have the greatest esteem, Sardar Darbara Singh, I think we must end this politics of religion. We in our country who pose to be secular, will not permit this politics of religion to come in, and the seeds - what seeds! it is a big tree now; it has grown into a poisonous and venomous tree now-must be smashed. You find the provision in the budget of the Prabandhak Sikh Gur-dwara Samiti apparently of lakhs, but hidders of crores, for military training and if we are going to shut our eyes to all these things, then I think we are again going to miss the bus and our fellow citizens will not pardon us for ignoring this stark reality which is facing us. These are the few things which I wanted to say.

There is something which has been said about what happened on the 1st, 2nd and 3rd of November. On the 31st October nothing much happened; only a few cars were burnt but nobody was really hurt. I must say I as an Indian hang my hsad in shame when I think of those occurrences and I don't think any Congressman will have any different feeling on that point. All that I can say is that we must see and we must try to see that these things are not repeated ever in our country. I cannot forget that with the corpse of his mother on one shoulder, the young Prime Minister shouldered this great burden of misery when the whole of Delhi was set afire; he went out before the funeral of his mother, visited the sites, brought in military, and I don't think anybody else in any other country could have

revocation of Proclamati'jr issued by President ..

fShri Murlidhar Chandra kant Bhandarej

Motion seeking

succeeded in putting down this sort of carnage in such a record time as our young Prime Minister acheived this, and full tributes must be given to him for that. Of course, people go on making this demand or that demand. I do not want to say anything on (hat. 1 can produce any report. Let then-! not pay too much attention to this because I come from a city where occasionally these things happen, even worse linings happen. (Interruption) I can tell you in 1969 we had the Bhiwandi riots. Madam, you know of it. And we had a . ommission of inquiry appointed. Justice Madon, then Judge of the High Court and later Chief Justice of the Bombay High Court and now a Judge of the Supreme Court, presided over that commission and after three years the report came. Nothing happened. Then we had recently Bhiwandi riots again. 1 myself and you, Madam Deputy Chairman, worked day and night during those days and yet we have not appointed a commission of inquiry for those riots. Therefore, 1 do not think that unless you appoint a commission of inquiry you get the truth. May be I am told that there are some names mentioned. I do not know whether it is true or false. Whatever it is, they have been returned with such an overwhelming majority in the election. The people have tried them and given them a clean chit. ...

SHRI PARVATHANENI UPENDRA: Not all of them have contested elections-

SHRI MURLIDHAR CHANDRAKANT BHANDARE: The person whose name has appeared has contested and got a maojrity even beyond my i magination. The point I am making is that I am not against any judicial enquiry... {Interruptions}

SHRI K. MOHANAN (Kerala): Ts majority the criterion?

SHRI P. BABUL REDDY: In Andhra Praf'r?h your party was defeated. Theie-fore, the people there are against you?

on 6-10-83 U of the Constitution in relation the State of Punjab

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Madam, I want your protection. I did not interrupt ihenj when they were speaking.

These names have been quoted by .he peoples court and their is no use shutting your eyes to that. I am not against the Commission of Inquiry. But it has a limited effect. I do not know how far this demand for a judicial enquiry is really a bona fiicle one. Are they not providing another tool to foment an at mosphere of uncertainty or to foment an atmosphere even of hatred among diffe rent communities? I am not agamst find ing out the truth. I said in the beginning that I hang my head in shame. If you feel that yd.t need truth to be found out..., (Interruptions). I think you have some perverse joy in churning an ning...

SHRI V, GOPALSAMY You are o in your ideas; tl hy you arc against any judicial enquiry.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Madam, i: may appear to be rather odd and strange. But I must put it on record. We have had so many communal riots, whether they are in Bombay or in U.P. or elsewhere. Has any man gone to jail after the report of the commission of inquiry or after a triai? The trial goes on for two or three years Once the wounds have healed and scars have disappeared, there is always a genuine danger that the wounds will ^:gain fester, if something of that kind is done. I am not against punishing the guilty. You do it swiftly if you can. All these things, aft:r a vvhi e, are forgotten and it is not desirable to rake up the pas!. Let us not rake up the past. Let us try to build up an India which is free from communal hatred. This is a psychological problem. My Sikh friends are today in a psychological trauma. I do not think we will be serving their cause either by repeating these things.

SHRI K. MOHANAN: In Delhi it was not a communal clash or communal riot. Everybody knows that.

361 Motion seeking 'ration of Proclamation tied by President

SHRI K. MOHANAN: What happened in Delhi was instigated by political elements with a political motive. They used communal elements for the purpose (Interruptions).

SHRI MURLIDHAR CHANDAKANT BHANDARE: I am glad that you say this because by saying this the Hon'b'e Member has exposed himself and all his co'leagues. (Interruptions)...

SHRI K. MOHANAN: They are on your side. . . (Interruptions),

It is your part only and it is there in the Report, (Internaptions) It is your party which has instigated it. (Internaptions)** (Internaptions) Why are you shouting like that? (Internaptions) You**. (In-(Internaptions)

SHRI DEBA PRASAD RAY: I will continue to shout like this. (Interrupfions) I will continue to** ** **(Interruptions).

SHRI K. MOHANAN: Yeslerday also yes: behaved like this. (Interruptions)

SHRI DEBA PRASAD RAY: What do you think of yourself? (Interruptions) Den'i shout here, (Interruptions) You cannot talk like that.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Madam, may I say.... (Interruptions)

SHRI DEBA PRASAD RAY: Madam. it a Member threatens, either you take care of him or ** **(Interruptions).

[27 MnH 1985] on. 6-10-83 u/,s 356 362 of the Constitution relation the 'State oj .. Punjab

> SHRI K, MOHANAN: Yesterday also he shouted here, "Get out". (Interruptions) What is this?

SHRI PARVATHANEN! UPENDRA : This is unfair. (Interruptions)

SHRI NIRMAL CHATTERJEE: He was shouting. (Interruptiona) He was shouting, "Either you behave or I will take care of you". He cannot shout like that. (Interruptions) He cannot say that.

SHRI PARVATHANENI UPENDRA: I am on a point of order. Madam, He cannot threaten like that, (Interruptions)

SHRI NIRMAL CHATTERJEP: Madam, you must ask him (a) withdraw. (Interruptions)

SHRI PARVATHANENI UPENDRA: An honourable Member cannot threaten him like that. What does the mean? (Interruptions) Madam, you give your ruling. (Interruptions) You should give your ruling.

SHRI NIRMAL CHATTERIRE: (It must know how to behave in this Parliement. (Intermediates)

SHRI K. MOMANAN: Everyllay list is doing it, one today alone (Informptions)

SHRI NIRMAL CHATTERIEE: Madam, yng shoeld not allow this to go. We cannot allow this to go. Madam Deputy Chairman. (Interruptions)

SHRI PARVATHANENI UPEPFORA: Is it permissible? (Interrapticar)

SHRI MURLIDHAR CHANDRAKANT BHANDARE Madam, what can I do now? I am helpless. (Internations)

SHRI NIRMAL CHATTERIER: Madam, I am on a point of order (Interruptions) Madam, I am on a point

^{**} Expunged as ordered by the Chair.

Motion seeking revocation of Proclamation issued by President

on 6-10-83 it/* 356 of the Constitution in relation the State of Punjab

[Shri Nirmal Chatterjee]

of order. Mr. Bhandare, please excuse me. I am on a point of order.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: On a point of order?

SHRI NIRMAL CHATTERIEE : Yes, but not on your speech. Madam, is it permissible for any Member to state in the House that if you** ** ** *? Is it permissible? Yesterday also, Madam, he sh'buted like this. I want to know this from you. (Interruptions) Where is the Leader of the House? You ask him. (Interruptions) We will approach the Chail-man today. (Interruptions)

SHRI PARVATHANENI UPENDRA: He should withdraw that remark. (Interruptions)

THE DEPUTY CHAIRMAN: Order, please. (Interruptions) Mrs. Alva please ask the Members on your side to sit down. (Interruptions) Otherwise, I cannot hear or speak. (Interruptions)

SHRI NIRMAL CHATTERJEE: He was shouting from there and it is a threat to an individual Member. Unless he withdraws it and expresses his regret, it is uo use. (*Interruptions*) You give your ruling. We want your ruling. (*Interruptions*) It is a point of order. (*Interruptions*)

THE DEPUTY CHAIRMAN: I will request all the honourable Members to sit down. *(Interruptions)*

SHRI NIRMAL CHATTERJEE: You talk to the Leader of the House. (Interruptions) Is it the ruling party? (Interruptions) Today, he is threatening a Member. (Interruptions)

SHRI PARVATHANENI UPENDRA: Madam, you give your ruling.

SHRI NIRMAL CHATTERJEE: Is this the way to improve parliamentary standards? *(Interruptions)* The ruling party must ask him and he should express his regret. *(Interruptions)*. He should

party must ask him and he should express

express his regret or should withdraw it. Unless this is done, we do not come back. *(Interruptions)*

THE DEPUTY CHAIRMAN: I would like to know what the Minister of State for Parliamentary Affairs has to say on this.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Madam, I would like to say that if there is anything that is unparliamentary on the record, it is in your discretion to have it expunged. You may examine the record and expunge it. (Interruptions)

SHRI NIRMAL CHATTERJEE; That is not enough. Madam Minister, that is not enough. (*Interruptions*)

SHRI K. MOHANAN: He must withdraw it. *(Interruptions)*

SHRI NIRMAL CHATTERJEE: He is abusing me today. Tomorrow he may abuse somebody else. (*Interruptions*)

SHRIMATI MARGARET ALVA: So much has been shouted on both the sides. *(Interruptions)*

SHRI NIRMAL CHATTERJEE: In the name of parliamentary democracy, he should withdraw it. *(Interruptions)*

SHRI PARVATHANENI UPENDRA: Kindly give your ruling.

THE DEPUTY CHAIRMAN: Please sit down. (Interruptions) All of you. please sit down. (Interruptions)

Please sit down. I cannot shout like you. Please let me speak. I will see the record and if anything is derogatory to any Member, I will expunge it.

SHRI PARVATHANENI UPENDRA: For the benefit of the hon. Member, you should also issue a warning to him. Otherwise, tomorrow he will threaten you also.

364.

revocation of Proclamation issued by President

Motion seeking

SHRI N1RMAL CHATTERJEE: He should express regret or we will walk out. This thing cannot be permitted.

SHRI PARVATHANENI UPENDRA: What is there to check in the records? You have heard him properly.

SHRI MURLIDHAR CHANDRAKAN I' BHANDARE: I must make a fervent appeal to the opposition....

SHRI PARVATHANENI UPENDRA: Not to the opposition. Make it to your own colleague.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am not making an appeal to them not to raise points of order. I am only making an appeal to them to change their attitude to the Punjab problem. I think the Government has shown its anxiety and its determination to consult the opposition at every stage whenever it is necessary. It is only a question of stage. If you consult them today when there is nothing to consult, I do not think that consultation will have any meaning. It is only when there is something to consult that the opposition has to be consulted. I am quite sure-I don't think I have to appeal to the hon. Minister of Home Affairs — that he will keep on consulting the opposition as often as is necessary to biing about a permanent and lasting solution to this problem. At the same time, I will appeal to the opposition not to run with the hare and hunt with the bound. (Time bell rings). They should really look beyond small narrow gains for the time being and help in bringing back the nation out of this traumatic experience. I think all the parlies will join together in providing the healing touch. This great India which has achieved harmony through such great diversity will continue to be even more harmonious in years to come. For the Government, I will say that the best bet for them seems to be to crush the extremists and encourage the moderates. I Know that all Sikhs are not Akalis and all Akalis are not extremists. But a situation has

on 6-10-83 u,'s 356 of the Constitution in relation the State of Punjab

come where the moderates have lost their control and the extremists are still in control of the situation, which must be changed at the earliest possible. I think the Government will continue to release more and more people under detention on the basis that those whom the Government does not intend to prosecute should bc-released. I hope that soon we will have an occasion to bury the past and build up a glorious future for a united India which will be and which has been the envy of the rest of the world. Thank you, Madam.

THE DEPUTY CHAIRMAN: Mr. Khuswant Singh has already spoken. Please be brief. Only three minutes.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Madam Deputy Chairman, it is really painful that we must today sit here to give another extension to the President's rule in Punjab. I would have very much liked that the popular Government should have becu restored and whatever they could do, it would have been better than the President's rule. So may Governors have been changed. It would have been better if popular rule had been restored there. We are also seeking to pass the budget today. But that is also an important thing to be done because Punjab has to go along the path of progress. Madam Deputy Chairman, Kashmir is the worst affected part as a result of the Punjab impasse, All our tourist traffic to Kashmir and from Kashmir passes through Punjab. All our merchandise to Kashmir passes through Punjab. So. when we heard the other day the news that the Akalis are going to launch an agitation from the Vaisakhi day. it has begun a shiver in our spine because of the simple fact that it is precisely the time when our tourist season starts. I would urge the Prime Minister. I would urge the Home Minister to kindly see to it that things are not escalated and thai the agitation is not started by them in Pupjab on the Vaisakhi day as they have announced.

revocation of Proclamation issued by President [Shri Ghulam Rasool Matto]

Motion seeking

Madam Deputy Chairman, oui Farooq Abdullah has issued an from Poonch only yesterday to all AkaJis and the Akali leaders to respond to the invitation given by the Prime Minister and have a negotiated settlement of this issue. 1 think this is the mo pitious time for a settlement of th« jab issue. But at the same time I say that the Prime Minister as v. the Home Minister have to do son) uage the hurt feelings of the And, I think, it will not be degrading the dignity of the Government or way compromising its stand on the is a judicial inquiry in the post-Indira Gan-d! ' assassination riots is immediately ordered for.

Madam Deputy Chairman, the second point that I have to make is thai Home Minister is making announ>,, that he is going to release the A kalis very soon. I जो काम कल करना है उसको ग्राज ही किया जाए ताकि उस चीज के लिए जिस एटमोसफिग्नर की जरूरत है वह पैदा हो जाए श्रीर लोग नेगोशियेटिंग टेवल पर बैठ कर इस मसले का हल ढुडे ।

Madam, the third point that I wa make and which has been made by the hon. friends in the Opposition, particularly Mr. Kalyanasundaram is that it is very important for the Government to take the Opposition into confidence

it they should use their good offices in bringing these Akalis and others to the negotiating table. Nothing will be lost. After all, the Government has its own stand. And if it helps (o achieve that objective and when thai objective is to achieve peace in Punjab which is a very important thing to be done, they should take them into confidence and use their good offices. I think, the Home Minister will respond to our request and take the Opposition into confidence so that their good offices are used to bring the Akalis to a negotiating table. This is very important and that atmosphere has to be

on 6-10-83 u/s 356 of the Constitution in relation the State 0; Punjab

created. And these are the only few points that I have to make. And I have no objection if the Budget is passed be-cause there is no other alternative for it. But we have not liked the extension of the President's Rule. If there had been a popular government by Sardar Durban Singh or anybod) else it would have been better because this will be creating a bad precedent. And I hope this will be the last instalment of extension of the President's Rule in Punjab. Under no circumstances would this House be allowed to pass another extension for the President's Rule in Punjab. Thank you, Madam.

थी हक्मदेव न.रायण यादव (विहार): उपसभापति महोदया, ग्रमी सदन Ĥ जिस गम्भीर विषय पर हम विचार कर रहे हैं मैं कुछ ग्रन्थ वातों में सरकार का इसलिए करना चाहंगा ग्राक्ष ध्यान पर संकट हो ग्रीर देश कि जब राष्ट उस समय सरकार खतरा हो तो 57 के साथ-साथ सम्पर्ण समाज की जिम्मेदारी हो जाती है कि उस संकट से निकलने ढंढें प्रीर उसमें कोई के लिए रास्ता जिम्मेदारी सरकार की सबसे ज्यादा क्योंकि इसलिए होती है सरकार को करना पडला है । लेकिन में एक 12 944 ग्रीर इस की ग्रोर इस सरकार का सदन सम्पर्भ भारत का के मारफत कि ध्यान साकृष्ट करना चाहता ह पंजाव Ħ. जव ग्रकालियों का सवाल सिख का सवाल उठता है तो उठता ż. जायेंगे । कहीं अपने राष्ट विरोधी हो हिन्दस्तान का अधिकार का सवाल उठाता है तो राष्ट्र विरोधी हो हरिजन मसलमान उठाता है तो जायेंगे, कोई राष्ट्र विरोधी हो जायेंगा, हिन्दस्तान का থিছিৱা वर्ग अगर ग्रपने सम्मान ग्रार अधिकार की बात इस क्षेत्र में उठाता है नो राष्ट्र विरोधी हो जायेंगा ? तो इस देश के सन्दर राष्ट्रभक्त है कौन ? अपने सम्मान के लिये न केवल हम अन्य चीजों की बात करते हैं लेकिन जब देश साजाद हुआ है संग्रेज चला गया मगलों का शासन चला गया है। 2

til eek -cation of **ProcTamatio** v?d by President.

इस देश के प्रन्दर आजादी आई है. तो ब्राज हिन्दुस्तान का हर व्यक्ति हर समदाय, हर समाज, समता समाज बाहता है, हर आदमी समानता चाहता है। समाज के सभी वर्ग के लोगों के मन में लालसा है कि इस ग्राजाद भारत में इज्जत ग्रीर रोटी समान रूप से मिले. किसी भी नागरिक को कोई विशेषाधिकार प्राप्त न हो । मैं कहना चाहता हं कि इस सदन के भारफन सम्पूर्ण देश से धौर तथाकविन कट्टरपंथी लोगों मे कि इस देश के अन्दर्ग दयानन्द सरस्वती जी को जहर देनें वाला एक हिन्दू था, गौतम बढ को सुग्रर का कच्चा मांस खिलाकर मारने वाला एक हिन्दू था, राष्ट्रपिता महात्मा गांधी के सीने की अपनी मोली से छलनी करने वाला एक हिन्दु था। राष्ट्रपिता महात्मा गांधी को एक डिन्दु के हाथ से छलनी किया गया घ/ लेकिन उसमें क्या किसी एक हिन्दू का घर उजहा था, क्या किसी एक हिन्दु का घर लटा गया. किसी हिन्दु के वर को जनाया गया, किसी हिल्बू की बहन बेटी की उज्जत लटी गयी थीं। लेकिन संयोग से में इसको गलत मानता है,--हिन्द स्तान का दुर्भाग्य या कि हिन्दुस्तान की प्रधान-मंती श्रीमती इस्टिरा गांधी जी के मौने पर गोली बलाने बाला एक सिख था ग्रीर उस सिख ने ग्रगर गोली चलायी कोर उस गोली में इन्दिरा गांधी जी की मृत्य होती है तो उसके अपराध में हिन्दुस्तान का कट्ररपंथी हिन्दुबाद उनरता है। मैं 31 सक्तूबर को दिल्ली में या, घुम भी रहा था अपनी बांखों से जैने **देखा**, हिन्दुल्लान के इतिहास में---दनियां में कहीं नहीं देखा ग्रीर रायटस होते हैं, कल्ल होने हैं, मारे जाते हैं, मार कर फेंक दिये जाते हैं, लेकिन जिन्दा इन्सान के देह पर कपड़ा लपेट कर पैट्रोल डाल कर, जला कर तड़पा तडरा कर मारने के लिए नहीं किसी को छोडा जाता है। मैं इसलिए इन प्रकर्तों को उठाना चाहता हूं कि अगर इस राष्ट्र को जोडगर रचना चाहते हैं

on 6-10-83 u/s 370 of the Constitution in relation the State of Punjab

ग्रगर हिंदुस्तान को एक बनाकर रखना चाहते हैं, ग्रगर हिंदुस्तान की एकता चाहते हैं तो क्या हिंदुस्वान में सभी धर्मों के लोगों को समाल ग्राधिकार नहीं मिलना चाहिये। सभी धर्म के लोगों के बीच में यदि मतभेद ग्रौर विवाद खडे हैं। जाये तो सरकार की जिम्मेवारी है। सरकार सम्पूर्ण धर्म के माननीय लोगों का एक सम्मेलन क्यों नहीं ब लाती है। केवल राजनीतिक नेताओं का मेलन, केवल राजनीति की दृष्टि से उस पर विचार हो ? अंती हिंदुस्तान के ग्रंदर अगर साम्प्रदायिक सहिष्णहा कायम हो गयी है तो कहते हो झगर मंयोग से हक्मदेव के सीने पर गोली चलाने वाला एक मसलमान साबित हो जाये तो हिंदूस्कान के तमाम मुसलमानों के वर उजाड़े जा सकते हैं। लेकिन ग्रगर हक्मदेव नारायण यादव के सीने पर गोली चलाने वाले रामानन्द याटवी जी हों, वा उन पर गोली चलाने बाले हक्मदेव भारायण हो तो इस अपराध में किसके घर उजाडे जायेंगे ? में इस मनोविजान, इस ग्राचरण की ग्रोर सरकार का ग्रीर देश का ध्यान ग्राकृष्ट करना चाहता है। हिदुस्तान के लनाम जोगों को इस पर गंभीरता से सोचना चाहिये। अगर इस देण को प्रक्तिजाली बनाम्रोगे, समाल वन्तवोगे तनी चलोगे।

गुजरात के अंदर अगर हिन्दस्तान का हरिजन संविधान की घारा में लिखा हम्रा है अगर उस धारा 15 (4) 🕏 तहत अपने अधिकार के लिए मांग उठाता है तो कहीं भी राष्ट्रविरोधी कहकर उसके सीने पर गोली चलाते हो, जैसे पंजाब के सिक्षों पर गोली चलाते हो ग्रगर ग्रासाम में कोई सवाल उठाता है तो राष्ट्र विरोधी कहकर, मुसलमान कहकर उनके सीने पर गोली चलाते हो । लेकिन याद रखों कि इस देश में ग्रकबर का सेनापति मानसिंह था और हल्दी घाटी के युद्ध में महाराणा प्रताप का कमांडर इन चीफ एक मुसलमान था। राष्ट्रीयता षमं के साथ नहीं जुड़ी होती है । केंवल कट्टरांथी इस देश में राष्ट्रभवत है

.Proclamation issued by President

थों हस्म हंव नारायण यादव

Motion seeking

revocation 0/

म्रीर बाकी देश के ग्रंदर राष्ट्रहोही है तो हुक्मदेव नारायण यादव इस प्रथा के खिलाफ विद्रोही रहेगा । केवल मटठी भर लोगों को राष्ट्र भक्त कहलाने का ग्राधिकार नहीं है । हिन्दुस्तान की आजादे के लिए ग्रपने सीने पर गोली खाने वाले ---ग्राज मैं पूछना चाहता हूं ... क्या इस हिन्द्स्तान को उन तमाम लोगों ने जो कुर्बानी दीथी उसको याद करते हैं ?

इसलिए मैंने थोड़े से शब्दों में ग्रपने सवाल को उठाया कि इस हिन्दस्तान **के ग्रन्दर ग्रगर** हिन्दू हो या मुसलमान, सिख या ईसाई कोई भी हो लेकिन उसके पहले हिन्दस्तानी मान कर के सोचने के लिए वया तैयार हैं । हिन्दुस्तानी मान कर के सोचेंगे नहीं।

ग्रंब में ग्रंतिम बात ग्रापसे कहना चाहता हूं कि हमारे प्राचीन दर्शन में एक बाणासर नाम का राक्षस पैदा हुआ था ग्रौर जब उसने बहुत भविद की, शंकर ने कहा, बोलो तो भगवान न्या चाहते हो ? वाणासूर तम उसने कहा. प्रभ मेरी भजाम्रों में इतनी शक्ति हो गई हैं कि कोईँ मुझ से लड़ने वाला नहीं है ! इसलिए मैं वरदान मांगता हूँ कि मुझ से लड़ने वाला कोई पुरूष दों। और नतीजा यह हया कि कृष्ण के पौस ग्रनिरूढ ने जाकर उसकी हत्या की थी ग्रौर उसी के हाथ से मारा गया था ग्रौर उमकी पौती से उसने आदी भीकी थी।

मैं कहना चाहता हुं कि आप ग्रपने इतिहास को उलट कर पढ़ों । जब सत्ता धारी दल के ग्रंधर वाणासूर जैसे कहते हैं किमेरी भजान्नों में बाणासूर की तरह इतनी शक्ति हो गई है कि मुझ से कोई लड़ने वाला दो – मैं जानता ह कि हिन्दुस्तान की जनता ने ग्रापको चार सौ सीटें दी हैं। पं0 जवाहर लाल नेहरू और श्रीमती इंदिरा गांधी को भी वह सौभाग्य प्राप्त नहीं हम्रा जो राजीव गांधी को सौभाग्य प्राप्त हुम्रा है।

on 6-10-83 u/s 356 372 of the Constitution in *relation the State o>j* Punjab

लेकिन ग्रगर भारत की जनता ने ग्रापको चार सौ सीटें दी हैं, दो वाणामूर के जैसे लडने वाले भुजा में पूरी शक्ति समा नही रही , इसलिए मझे लडने वाला दो. याद रखो इससे भी वड़ी-वर्ड़ शक्ति ब्रिटिश साम्राज्यवाद की सत्ता जिसके राज में कभी सूर्यास्त नहीं होता था, उस राज को भी इस मिट्टी में लोगों ने जाते देखा है, उस राज को भी इस मिट्टी पर उलटते देखा है।

किंसका राज रहा है ? राजलक्ष्मी किसी के साथ सर्वदा नहीं रही है ? राज-लक्ष्मी किसी के साथ नहीं रहेगी। ग्रापके उपर इतिहास ने जिम्मेदारी दी है ग्रांर इतिहास को जिम्मेदारी केवल राजीव गांधी के हाथों में नहीं है, जो राजीव गांधी के प्रेशंसक हों, उनसे मैं निवेदन करना चाहंगा कि जो पं० जवाहरलाल नेहरू और इंदिरा गांधी ने एक जिम्मे-दारी ली थी, हिन्दुस्तान की राष्ट्रीयता के प्रवाह की जो धारा चलती रही है, उस धारो के विमख मत लेजाने दों।

बातें ग्रमर कहुंगा तो चोटें लग सकती हैं। ग्रगर दिल्ली के स्रंदर जो कांड हुए उनकी न्यायिक जांच का सवाल हो, मैं मानता हुंकि ग्यायिक जांच में बहत दिन लगेंगें लेकिन जनरल कोर्ट की बात - मैं एक मिनट में भ्रपनी वान खत्म कर दंगा । म्रभी भंडारे,साहब बोल रहे थेंजनरल कोर्ट की बात करते हो, 1981-83 के बीच ग्रान्ध्र प्रदेश में गिरफ्तार किये गये व्यक्तियों की संख्या है 2602, जिस पर मुकदमे चलाये गय 2172, जिन्हें सजा दी गई 23 ग्रादमी, असम में गिरफ्तार किये गये 14,795 और जिन पर मुकदमा चलाया गया 1252, सजा दी गई 14, विहार में गिरफतार किये गये 908 ग्रौर जिन पर मुकदमा चलाथा 701, सजादी गई 95 श्रादमियों को, गजरात में गिरफ्तार किये गये 1715, और मुकदमा जिन पर चला 685, सजादो गई केवल तीन को । यह छोटा सा उदाहरण मैने इसलिए दिया कि इतनों पर मुकदमें

Motion seeking revocation of Proclamation

on 6-10-83 u/.s 356 374 of the Constitution in relation the State o-J

issued by PresidentPunjab

चलते 🖁, इतने लोग गिरपतार होते हैं, वह कट्टर पंथी राष्ट्रीय स्वयं सेवक संघ को तदनाम करते serious nature. हो, मैं भारत की सरकार को चनौती देना चाहताह कि इतनें दिनों तक उनके लिए कोई नोदाहरण प्रमाण दिया

में अपनी बात को खत्म करते हए. ग्रापसे निवेदन जरूर कटटरवाद भारत में उदय है और कटटरवाद के उदय जो हिन्दुस्तान की सम्पूर्ण सत्ता पर केवन 10 प्रतिशत जो एक द्विज वर्ग केलोग हैं या ऊंचे घर में पैदा हों, या ऊंचे घराने के लोग में ग्रपने के पिछडे वर्ग, हरिजन, इत्यादि इस देश म्राज कल यहां हरिजनस्थान स्थान की बात उठेगी, कहीं किसी स्थान की बात उठेगी । उसके जिम्मेदार द्राप होंगे। न तो संविधान के तहत उचित अधिकार हमको दोगे (समय की घंटी) ग्रौर न संविधान के तहत सम्मान से जीने दोगे ... (ब्यवधान)

उपसभाषति : यादव जी श्रव ग्राप बैठ जाडये ।

श्री हकम देव नारायण धादवः मैं ग्रपनी वात खत्म करते हुए ग्रदब के साथ क इंग्रंग कि इस सरकार को न केवल राज-नीतिक समाधान, वल्कि उसके साथ ग्राधिक धार्मिक और साम्प्रदायिक समा-धान के लिए न केवल राजनीतिक नेताओं के बोझ से भर दें, वल्कि **सव मा**न्य **पुरुषों का एक ग्रलग** से सम्मेलन बुलाओं में साम्प्रदायिक सद्-कि हिन्दस्तान भावना कायम रखने के लिए कौन कौन से उपाय कियेजासकते हैं।

SHRI S. B. CHAVAN: Madam Deputy Chairman, पर सजा दो जाती है तीन को, पांच को I must express my gratitude to all the hon. Members या आट को। हिन्दुस्तान के ग्रंदर ग्रगर in spite of the fact that they have been mainly हिन्दू के नाम पर तम responsible for generating a kind of heat which I never expected in this kind of a deba'e of a very

In a way, it is a very good opportunity for hon. नयों नहीं Members to speak and for the Government also to properly assess as to what are the different shades of opinion even among the opposition parties. We come to know about the different kinds of opinion through this kind of discussion. Madam, I am not very happy करंगा कि जो at the way some of the hon. Members spoke here, हो रहा Members who would otherwise have been very का मतलव sweet with me. But the way they spoke during the course of this debate clearly indicated as to what is their thinking even on national issues which require, in fact, no party affiliation; we, as Indians, should $\overline{g}\overline{v}$ come together and try to find an amicable solution to हिन्द्स्तान such a serious problem. But I am sorry to say. The को राष्ट्रवादी और वाकी हिन्दस्तान way some of the hon. Members spoke created a मुसलमान, सिख doubt in my mind. I was having an exercise of calling some of the Members of the Opposition, को राष्ट्रद्रोही कहते रहेंगे, तो discussing matters with them and at a later stage, we को एक नहीं रख सकते हो । also thought that it is necessary that they should be खालिस्तान की बात उठती है तो fully involved at the final stage of finding solution to की, कहीं पिछड़े the problem. But if this kind of attitude is going to be taken, if this is the kind of attitude, this creates a doubt in my mind whether this is going to be really helpful in finding a solution. Madam, I may tell you, at this stage.

> Some hon. Members have referred to political advantage being taken by the ruling party. In this connection, I may tell you what happened when matters had come to such a stage, ultimately, when a solution was almost in sight. I think, hon. Members will appreciate the fact. Most of us are aware that those who come for discussions are not the Snal authority. They have to ask somebody else. Not only in the party. But sometimes, there are forces which are working.

revocation of Proclamation issued by Presuicn'

Motion seeking

[Shri S. B. Chavan]

I am not talking only about the extremists. Everybody who has anything positive to say is terribly afraid of his life. As I said, there are also other elements. Apart from the extremists, there are other elements also who are interested in creating destabilising conditions in our country. Some of our neighbours, some of the other powers, would like to see India become weak. India become destabilised, who are not interested in the solution of this problem. Whenever we found that a solution was in sight, some of the negotiators who had come to the negotiating table went back on their stand and they completely look a new turn. They put forth some new demands and this is how things have been happening.

Madam. 1 must also say this at this stage. I won't be surprised if some of the violent incidents which have taker, place in Punjab, have some kind of a connection with the type of atmosphere which has been created after the release of some of the detenus. The Prime Minister has stated that Punjab and Assam problems will gel tops priority in the agenda of the Government. We have been trying to give priority and see that the necessary atmosphere is created. But every time- 1 would not charge anybody with deliberate attempt on their party--by coincidence, whenever a settlement was in sight. violent incidents, activities, have been on the increase. Therefore, there are elements which are not interested in finding a political solution to the problem. We have to be very careful about these elements also.

T am sorry, Mr. Khushwant Singh is not here. I was really pained to iearn thai he also seem to have entertained some doubts in his mind. I do not know on what basis he has come to the conclusion that he said 'You have released the detenus and you feel that you have been very generous; the generosity has even reached to the extent of arrogance'. T do not know on what basis he said this. I do not know what made him say all

on 6-10-83 u/s 356 of the Constitution in relation the State of Punjab

this. Yesterday, I happened to refer to the Sikh Forum. I believe he is one of members of that Sikh forum and about the Sikh forum I did say that let us not the start our discussion with the Sikh foil':!' later stage certainly they can be taken at a into confidence, we can discuss at length If this is the with them. matter which seems to have angered him, due to which he feels that this has gone to the extent of arrogance, 1 am really sorry. А man of his stature, I have great respect for his views, knowing full well the kind of attitudes he has beer different on matters at different tii stitl he is a good critic, he is a good journalist, objec tive writer, sometimes gets himself in volved, it is a different matter, but I was surprised myself that he should have said this. In fact, I tuch interested and I am s'.il! <;<ng to pursue with him as to what made utter words on the fl te House. I am not him very happ> the spoke here.

Madam, some ques'. been raised and Mi. Khushwant Singh was one of them who said that th > a publicity what he has ck do not know T in mind. He said that some of the Sikh saffron are wearing turbans thei are very angry with you. It is all right they arc angry and that is whj we would like are going there. to see we them. And sense of alie-Certainly we would like ;ind them opportgive an the matter with Let us. bettet - 0 that there is discuss the matter with 1 Jo not believe that the people who represent to be I mutative party of all the khs other intellectuals ure there. And when this Cabinet Sub Committee goes there we have no up our mind. We would go there, listen to different shades of opinion, and having come back there are certain issues on which we would like to finalise our views. So, there is noth-ing wrong and T do not think that we are

[27 MAR. 1985] on 6-10-83 «/« 356 378 of the Constitution in reUtion the State of Punjab

interested in laving this kind of publicity gimmick. More visit of our Cabinet Sub Committee is also creating some kind of doubt as to w hat exactly is going to happen. I do not think that anything worse is going to happen than what has happened already. So, let us go there, try to discuss and re id them properly. I do feel that the Sikhs as a class should not feel alienated. Their ego also will have to be properly nurtured, properly maintained. 1 do not want to create an atmosphere in which they hive this kind of a feeling. Certainly, Government is not interested in giving this kit d of impression. On the other hand, we woud like to gain their confidence and treat them very generously. That is exactly what the Prime Minister did when he vent to Punjab on his own. Sikhs were re, eased on our own. I he-Prime Ministei announced the kind of economic activ ty which has to be started in Punjab and this was done on his own. nobody asked for these things. Now they are asking that this needs to be done and that needs to be done, but when the Prim: Minister wem there. there was no demand for all the three things which he announced. O te was about the Thein Dam for which a provision has been made in the budget. Though it may be inadequate, when ti e Prime Minister has announced that \ 'e are interested in seeing that the work of this multi-purpose project should be completed at the earliest, necessary funds will be provided. My colleague, the vlinisler of State for Finance, will be f b'e to give more information on that point. Important decision about the coach factory has been announced. The railwi.y coach factory giving emp'oyment potential of almost 10,000 to 15000 people hfs been announced. Punjab has been given a special treatment in matter of agricultural prices. These are the three very important decisions taken on our own. S/o motu we have done this. I do not think it is in response to anybody's demand that these things have been done. Tl is has been done with a view to creatim necessary atmosphere so that they may lot have the feeling that they have been treated separately. Tn fact there is no justification for¹ any of the hon.

Members also to have this kind of a feeling and go on repeating the same kind of argument over and over again that Sikhs are being Jreated as second class citizens. I am really surprised the way things are being -mA on the floor of the House. On the other hand, there is substantial evidence and I do not want to take more time of ihe House by giving all the examples as to how generously the entire Punjab area has been treated and Punjab deserves to be given all the help and assistance necessary to maintain the status whick they have been enjoying so far. We are really proud that the per capita income in Punjab happens to be the highest in the country. Agricultural produce happens to be of first rate. There is no doubt abou; it. All that they require for maintaining this kind of a position in fact needs to be done, not for helping Punjab, but in the interest of national unity. In national interest that has to be done. There is no doubt about ii.

Madam, 1 think I had made this point about finding a package deal. Anandpur Sahib Resolution has been a very controversial issue. The Prime Minister in his first statement had stated, before we start any negotiations, on Anandpur Sahib Re- olution the Akali Dal will have to take an unequivocal stand and say that they are totally dissociating themselves, violent activity they will have to totally condemn and say that they do not associate themselves with it. Later on, in the same House the Prime Minister announced that it is not the total Anandpur Sahib Resolution but the part which deals with seces-sionism. And there is no doubt about it that there is a part which dea's with it- at least there is scope for this Mnd cf interpretation, because the wording is such and especially it has been written in Gurmukhi, which gives all the more scope for different kinds of interpretation. We do not want to leave anything. I can assure the hon. Members of this august •House that when this Cabinet Committee deals with any section of the people, we can do anything on Punjab but so far as unity and integrity of the country is concerned, there can be no scope for anv

reuocatiott of Proclamation issued by President

Motion seeking

[Shri S. B. Chavan] kind of compromise. That is not going to be a point for any kind of negotiation. If any one thinks that they can negotiate on this point, I think he is totally mistaken. We will never negotiate on that; this is not negotiable at all.

So the Sarkaria Commission is there. Centre-State relation is nothing very peculiar to Punjab. All other State Governments have also been asking for more kind of improvement in their autonomous character, for more financial devolution under the Constitution. A number of things are being stated. And that is why, as in the case of other States they are approaching the Sarkaria Commission, similarly if the Akali Dal feels that their demand is quite genuine, let them also approach the Sarkaria Commission and Sarkaria Commission will be able to give a verdict on it.

Madam, there is only one point and that is, I am very sorry at the kind of document which was relied upon by some of the hon. Members in the House. I do not want to say anything on the basis of that document, but I know the source, I know wherefrom this document and other things are being circulated. We are fully aware of all the activity which goes on. But whatever be their own conclusion in that report, there has been a demand about having a judicial inquiry done in the case of postassassination riots which happened in Delhi. My friend, Mr. Bhandare was at pains to explain as to how this is going to create a situation wherein the situation might deteriorate, a kind of healing touch has been given, it may create again strained relations, you will be opening the wounds. But there ate people who are interested in having some kind of a judicial inquiry. T had stated vesterday in the Lower House and I am prepared to repeat the same thing here also-that Government will not rule out the possibility of having a judicial inquiry of this nature provided there is a final settlement of the entire thing. Thereafter there should be no scope for saying that this item is left out or that

5-10-83 u∕s 356 of the Constitution in relation to the State of Punjab

item is left out. If a total settlement is in sight, if we are arriving at it, and merely because we are not holding a judicial inquiry that happens to be an impediment in having a final solution to the problem, ultimately you can't have a piecemeal settlement in this case. It has to be a package deal, and in entirety if everything is being decided and this is the only thing due to which finality can't be arrived at, certainly Government will not be averse to holding even a judicial inquiry in this matter. Now, which period to be covered, what terms of reference are to be given, it is a matter of detail. But certainly, as some of the hon. Members stated here, the earlier period also-how the who'e thing started, how the killings started which ultimately resulted in the Blue Star Operation and subsequently in the asses-sination of our beloved late Prime Minister and the happenings thereafter, this entire period-will have to be included if a judicial inquiry has to be gone into. But these are matters on which I would request hon. Members-let us not be led away by emotions. These are matters on which you will have to do very cool thing-whether it is really worth while in the interests of the country to reopen the thing v»^ich ultimately is not going to help anyone. That is my appeal to the hon. Members. I can, at this stage, all without going into the details of all the different points which hon. Members made-general points I have tried to reply-only appeal to all the hon. Members: There are a large number of issues on which we have difference of with each other. But this is an opinion issue in which we as the Congress Party, will not take any political advantage out of it, and I would also request you not be think in terms of political advantage or disadvantage if solutions on particular lines are being found. Let us approach this problem as a national problem, create the necessary atmosphere and try to make the maximum use of our goodwill with the friends who are creating this kind of a situation there.

Extremist elements will have to be put down with a very heavy hand. But, at the same time, if there are genuine de-

[27 MAR. 1985]

revocation of Proclamation issued b\ President

Motion seeking

matids we should not be oblivious of the genuine demands which are being put forth. But, in the name of genuine demands, nobody has a right to say that he will ask for secession and that his part of the country he will take out from India. If that is the feeling which is being nurtured, I am also aware that in the South also there were particular parties who had this history. I would request all the hon. Members....

SHRI V. GOPALSAMY: Mr. Minister...

THE DEPUTY CHAIRMAN: Please do not interrupt him.

(Interruptions)

SHRI S. B. CHAVAN: I am not yielding.

SHRI V. GOPALSAMY: He stated there are some parties from the south. I want to clarify. There were some parties. We gave up the demand for Secession in 1962 itself. We are second to none to rise to the occasion in defending this country. We demanded separation in this House, but it was before 1962. We were the only party....

SHRI S. B. CHAVAN: I don't think you are the only Member who can shout at the top of his voice every time. I don't think you have the right to hold the House to ransom like this. We arc not going to yield to you. You can't shout like this. Every time you go on shouting like this. This is not proper, this is not the way. You can put forth your point of view-I am prepared to understand you. When you were talking, ws never interrupted you. And I don't think I have said anything by which you should unnecessarily get upset. I said there is a history. Don't you say there is a history?. .(Interruptions) ... Therefore, I have been appealing to those sections who have this kind of a history, please, for G id's sake, help preserve the unity and integrity of this country at all costs. I don't thing we can have narrow, sectional interests at the cost of our country.

on 6-10-83 u's 356 of the Constitute in relation to the State of Punjab

I would appeal to all the sections of the House to use their good offices in persuading our friends and I am also taking this opportunity to appeal to all the Akah leadership as also the young friends-who seem to be very angry because of some narrated stories fed to them-that they should not resort to this kind of a thing. 7 P.M. Unnecessarily they will mar the image of the great Punjab. The Sikhs have a very brilliant history. They are very valiant people. They have been in the forefront both in the war of liberation, the freedom struggle, and different wars that India fought with different countries. I do not think that this is an opportunity for them to malign that kind of history. This is not issue on which this bright history that they have should be unnecessarily tarnished by small incidents of this nature. They should keep away from terrorist activity and come round to the negotiation table. About economic activity we are prepared to discuss at length with them but so long as it does not compromise with our national unity and integrity. This is all I wanted to say. Thank you very much.

SHRI V. GOPALSAMY: May I seek your kind indulgence for a minute, for a single minute, Mr. Minister? We have given up the demand for separation, that philosophy. I am not criticising you. On a persona! explanation I seek your indulgence. We have given up the demand.

THE DEPUTY CHAIRMAN: Please sit down.

SHRI V. GOPALSAMY: He tried to attribute a motive. We have given up the demand for separation long back.

THE DEPUTY CHAIRMAN: Please sit down.

SHRI V. GOPALSAMY: Do not think you only are patriot. Patriotism is not the monopoly of the Congress alone.

Motion seeking revocation of Proclamation issued by President

श्री जगवम्बी प्रसाद यादव : माननीय उपसभापतिजी, मेरे प्रस्ताव का जिन्होंने समर्थन किया है उनका मैं धन्यवाद करता हूं । कांग्रेस दल कों तरफ से जो लोग बोले हैं उन्होंने भी इतना तो स्वीकार किया ही है कि ग्रव इसको ग्रागे नहीं बढ़ाया जाए । इसको जो दो दो बार बढ़ाया गया ग्रौर ग्रब चौथी वार बढ़ाया रहा है , यह देश के लोगों को बर्दाश्त नहीं है । इसलिए मेरा प्रस्ताव बड़ा सटीक है जिस पर मैं दो शब्द कहना चाहता हं ।

गह मंत्री जी ने जो कहा वास्तव में यह किसी पार्टी का इश्य नहीं है, यह नेजनल इक्यू है। हमने पहले भी यही कहा था कि काग्रेस पार्टी ने इसे ग्रपनी पार्टी का इक्ष्यू बनाकर इसको ढील किया चिससे कठिनाई पैदा हुई । अगर इसको प्रारंभ से ही नेशनल इश्यू के रूप में डील किया जाता तो सभी पार्टियों द्वारा इसमें सहयोग दिया जाता । लेकिन ज्यों ज्यों साल्युशन के नजदीक आतं थे तो उस समय भी बांत बिगड दी जाती थी। तो नेशनल इश्य के रूप में ग्राज जिस ढंग से यह रखा गया है, पहले ऐसा नहीं किया गया । इसलिए मैंने कहा कि चनाव के वातावरण के समाप्त होने के बाद ग्रव सरकार इसको नेजनल प्वांइट ग्राफ व्यु से देखे और इस पर विचार करे। जब नेशनल प्वाइंट ग्राफ व्य से विचार करते हैंतो एक बात साफ नजर में ब्राती है कि कंफ़र्टेशन की स्टंज पर बात नहीं होती है, बात कोग्रापरेशन में होती है। इसलिए सबसे पहले इस भ्रांति को दूर करना नितान्त यावश्यक 3 1

दूसरा प्रग्न काइसिस आफ कांफिडैंस का है । जो भी सिख अकाली दल के समर्थक नहीं थे, समय की गति से या लांग ड्यूरेशन होने के कारण वे भी उसमें इनवाल्व हो गए, चाहे या अनचाहे हो गए । इसलिए जो काइसिस आफ कांफिडैंस है वह उनके दिल दिमाग में

un 6-10-83 u/i 3SQ 384 of the Constitution in relation to the Side of Punjab

भी ग्रागया है। उनके दिल और दिमाग में भी ऐलिनियेंशन की भावना घर कर गई है। ग्राप भले ही कहते हैं कि सभी अकाली सिख नहीं और सारे सिख ग्रकाली नहीं। हमारे खणवंत सिंह जी के मन में भी यही बान आई। अगर सरकार इस ऐलिनियेशन को दूर करने की बात नहीं करेगी तो जैसा हमारे हक्मदेव जी ने कहा, यह पोलिटिवस का सवाल नहीं है, यह रिलोजस, साइका-लोजिकल, मोणियालाजिकल भी है, इसको सभी फोटों पर हल करना चाहेगे तो यह हल होगा, वरना नहीं होगा। जहां तक पंजाब के बारे में कहा रया कि इस ग्रान्दोलन से सभी के लिए खतरा हो गया। में चहना है कि कई स्टेटस को इससे खतरा हो गया. जैसे मैं बिहार से आता हूं, वहां के लैबरर्स के लिए बहत खतरा हम्रा । हजारों हजार लोग यहां ग्राकर काम करते थे, रोजी-रोटी कमाते थे लेकिन ग्राज वह नहीं द्या पारे । उसी तरह से जिस तरह हमारे कश्मीर के भाई कह रहे थे कि यात्रियों का सैलाव जाता था वह रुक गया। इसी तरह से पर्सनल है और पर्सनल भी हमारे सामने है। दरबारा सिंह जी वहां चीफ मिनिस्टर थे, यह वहां नहीं रहे तो यहां हमारे हाउस में चले गए। यह डेंजर तो सब ग्रोर से है। मैं ग्रापसे फिर यह कहना चाहता हं कि आपने जो सब-कमेटी बनाई उस सब-कमेटी ने ग्रभी तक कोई काम नहीं किया। हमने यह सोचा था कि जब यह सव-कमेटी बनी है तो कुछ काम जरूर होगा ग्रीर जिससे यह पता लगेगा कि सब-कमेटी प्रोग्नेस कर रही है। आज यह आवश्यक है कि हीलिंग टच दिया जाए । लेकिन हीलिंग टच कैसे होगा ? इसके लिये कुछ न कुछ रास्ता इंडना होगा ग्रीर उन रास्तों को ढूंढ कर लाना होगा । मैं इसलिये कह रहा ह कि खाली सिख समदाय नहीं है इसमें हिन्द ग्रौर सिख दोनों मिले हुए हैं। किसी का भाई सिख है तो किसी की बेटा हिन्दू है, किसी का सम्बन्धी सिख है तो किसी का सम्बन्धी हिन्दू है। यह बांड आफ रिलेशन है, बल्ड का रिलेशन है, जो टुट नहीं सकता है। नहीं तो जितना बड़ा षड़यंत चल रहा है उतने में

यह सम्बन्ध टट जाता । सारे देश में यह एक बात बनी हुई है कि सिख मारे गये हैं। यह हिन्दुओं के दिल-दिमाग में भी है कि हिन्द्र मारे जा रहे हैं । यह रिपरकशन चल रहा है और इसका भी असर पड़ा है। दोनों के दिमाग साफ करने की आवश्यकता है। जबतक हम दोनों के दिमाग साफ नहीं करेंगे तब तक नेशनल इन्टेग्निटि, नेशनल यनिटी नहीं रह सकती । हम हमेशा इसके लिये कहने रहे हैं और हमारे लोग मारे भी जा रहे हैं और आगे भी मरने को तैयार है। हमारी प्रधान मंत्री ने कहा थि। कि हमारी वंद-बंद देश के काम आयेगी । हम देश की एकता और अखंडता में लगे रहेंगे। इस ग्रखंडता के लिये भ० २० प० का एक-एक आदमी अपना बलिदान करता रहेगा। इसलिये में '[न: कहंगा कि देश की एकता. अखंडता, अखंडता को बनाए रखने के लिये पार्टी पालिटिक्स को परे रखकर राष्ट के सभी लोगों को सम्मिलित करें ग्तभो देश का कल्याण हो सकता है ।

THE DEPUTY CHAIRMAN : Are you withdrawing your motion?

SHRI JAGDAMBI PRASAD YADAV : No.

THE DEPUTY CHAIRMAN : I shall now put the Statutory Resolution of Shri S. B. Chavan to vote.

The question is:

"That this House approves the continuance in force of the Proclamation issued by the President on the 6th. October, 1983, under article 356 of the Constitution, in relation to the State of Punjab, for a further period of six months with effect from the 6th April, 1985."

The motion was adopted.

THE DEPUTY CHAIRMAN: Mr. Jagdambi Prasad Yadav motion is barred.

I shall now put the Motion regarding consideration of the National Security

(Amendment) Bill, 1985, as passed by the I.ok Sabha be taken into consideration.

The question is:

"That the Bill further to amend the National Security Act, 1980, in its application to the State of Punjab and the Union territory of Chandigarh, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN : We shall now take up clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI S. B. CHAVAN: I move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Now we will take up the Punjab (Vote on Account) Bill, 1985.

The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Sta'e of Punjab for the services of a part of the financial year 1985-86, as passed by the Lok Sabha, be taken in to consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN : We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

15 R.S-13.

"That Ihe Bill be returned."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN : I shall now put the motion regarding the Punjab Appropriation (No. 2) Bill, 1985, to vote.

The question is:

'That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1984-85, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted,

THE DEPUTY CHAIRMAN : We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JANARDHAN POOJARI: Madam, I beg to move:

"That the Bill be returned."

Tho question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Now we take up the Government of Union Territories (Amendment) Bill, 1985. Shri Chavan.

THE GOVERNMENT OF UNION TER-RITORIES (AMENDMENT) BILL, 1985

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I beg to move:

"That the Bill further to amend ihe Government of Union Territories Act, 1963, as passed by the Lok Sabha, be taKen Into consideration." Madam, by this Bill the anti-defection Act which was passed is being made applicable to the Union Territories. Wherever they have Assemblies, it will be made applicable to them. That is the only point.

SHRI NIRMAL CHATTERJEE (West Bengal): It can be taken up tomorrow. We can debate it tomorrow.

SHRI S. B. CHAVAN: There is hardly anything. The anti-defection Act which was passed by both Houses, inadvertently was not made applicable in the case of Union Territories.

SHRI PARVATHANENI UPENDRA: (Andhra Pradesh): Why?

SHRI S. B. CHAVAN : That is because of the fact that we were under the impression that automatically it would become applicable, but later on the Law Ministry gave us to understand that this would not be applicable in the case of Union Territory Assemblies and that a separate Bill amending the Union Territories Act would have to be brought if the anti-defect:en Act was to be made applicable.

SHRI PARVATHANENI UPENDRA : Then the Law Minister should be hauled up for wrong advice.

SHRI S. B. CHAVAN : That is not his

SHRI PARVATHANENI UPENDRA : He should be hauled up. Why should we take the time of the House?

SHRI S. B. CHAVAN: Actually this is a very simple proposition. There is hard*, ly anything except the same provisions* which we had debated earlier.

THE DEPUTY CHAIRMAN : When you make your speech, they will realise it.

SHRI S. B. CHAVAN : Madam, in the case of Legislative Assemblies of the States and both Houses of Parliament, the Cons-liution has already been amended to provide for disqualification on grounds of defection. Provisions of the Coastitution relating to Legislative Assemblies do not apply to the Legislative Assemblies of lie